P.M. : [s. 40(2), Mines Act]
P. & P. & T. Department: वित्त-अर्थ विभाग
pace setter : वेबसाइट
package : पैकेज
package of cotton : [sch. 3(a), Cotton Ginning and Pressing Factories Act] कपड़ा का पैकेज
packed ordnance: [sch. item 34, Fort William Act] पैकेज की हुई युद्ध सामग्री
packer : पैकेजर
packet : पैकेज
packing: [s. 77(2)(b), Trade and Merchandise Marks Act] पैकेज करना
packing and marking : बंटन प्रशिक्षक और प्रणाली सामग्री
packing list : प्रणाली सामग्री
pact : समझौता
pad : पृष्ठ
pad, in: सामूहिक पृष्ठ
pad, letter : पत्र-पृष्ठ
pad, writing : लेखन-पृष्ठ
paddy : [s. 3(d)(i), Rice Milling Industry (Regulation) Act] पानी
paddy specialist : खेत प्रशिक्षक
paediatrics : [sch. item 44(g)(xi), Aligarh Muslim University Act] बच्चों का विज्ञान
pages consecutively numbered : [s. 19(2), Companies Act] पृष्ठों पर क्रमांकित पुस्तक
pagination : पृष्ठ प्रणाली
paid : ज्ञात
paid cheque : संबंधी पृष्ठ
paid employee : लाभ प्रदान होने वाली कर्मचारी
paid holidays: क्रियात्मक अवकाश विधि; संबंधी अवकाश विधि; नैराशिक अवकाश विधि
paid in advance : [s. 12(e)(i), Interest-tax Act] ज्ञात कर के संचालन
paid in cash : केवल संचालन; ज्ञात दिया गया
paid in priority : [s. 11(b), Employees' Provident Funds and Miscellaneous Provisions Act] संबंधी देखि सुकूर, ज्ञात
paid off : [s. 121(6)(c), Companies Act] पूरा कर दिया गया
paid on account of land revenue : [s. 24(1), Income-tax Act] भुगतान की बावजूद ज्ञात
paid out of fund : पूर्वस्तूप से ज्ञात दिया गया
paid up capital : उच्चारण हेतु उपकरण प्रदान किया गया जो का उपकरण सूचना
paid up holding : समायोजित ज्ञात
paid up policy : समायोजित कार्यान्वयन
paid up share capital : [ss. 21(4), prov. and 32(2), Industrial Finance Corporation Act] समायोजित कार्यान्वयन
paid up value : [s. 36(1), Industrial Finance Corporation Act] समायोजित मूल्य
paid up value of shares : [s. 36(1), Industrial Finance Corporation Act] समायोजित कार्यान्वयन; लाभ के समायोजित मूल्य
pain and suffering : [s. 3(a), Prevention of Cruelty to Animals Act, 1890] शरीर और मायावधि; उपरोक्ता का नाम
peaceful complaint : any ailment which causes great agony or pain [s. 88, ill. I.P.C.] शरीर में घुचन-घुचन
palms, care and : लालच और प्रविधिक
paint : पेंट
painted caricature : [s. 32, ill. (n), Indian Evidence Act] रंगिन वस्तुकला
painted in black paint, shall cause to be : [s. 3, Coasting-Vessels Act] ज्ञात रंग से प्रशिक्षित
painter : one who paints or does the work of painting pictures [1st sch., app. A, form No. 39, C.P.C.] लेखन की तस्वीर
painting: a representation of an object or scene on a surface by means of colours [s. 95(2)(b), Cr. P.C.] लकीन
painting, anti-corrosive : संरक्षणीय नस्ल नगदी
Paleograph: one skilled in ancient modes of writing पालीग्राफर
palm-gur : [sch., item 9, Khadi and Village Industries Commission Act] गुर ज्ञात
palm-products industry : [sch., item 9, Khadi and Village Industries Commission Act] ज्ञात युद्ध सामग्री
palmyra palm : [s. 2(c)(ii), Sugar (Special Excise Duty) Act] पाल्मीरा पत्र
palmyra sugar : [s. 2(f)(ii), Sugar (Regulation of Production) Act] पाल्मीरा पत्र
pamphlet: a small treatise occupying fewer pages than would make a book composed and issued as a separate work [s. 292(a), I.P.C.] सूचना पत्र
Pan-Indian Ocean Science Association : सब पश्चिमी समूह विद्युत संगठन panel of names : [s. 24(4), Cr. P.C.] लेखन के नाम; नाम सूचना
pantomime : [s. 3, Dramatic Performances Act] रंजितक, सूचना
paper : a written or printed document or instrument [s. 39, Indian Evidence Act] ज्ञात-विधि; [art. 105(2), Const.] ज्ञात
paper balance : कार्यालय लेखा
paper board : [s. 2(a)(vii), Essential Commodities Act] लेखा बोर्ड
paper book: a printed collection or abstract in methodical order of the pleadings, evidence, exhibits and proceedings in a cause for the use of judges upon a hearing or argument on appeal निर्देशित पुस्तक/विद्युत
paper coated with mica powder : [1st sch., ch. 48-i(1), Customs Tariff Act] ज्ञात-पुष्ट ज्ञात
paper coated with mica splittings : [1st sch., ch. 48-i(1), Customs Tariff Act] ज्ञात-पुष्ट ज्ञात
paper currency department : कार्यालय विद्युत
paper insufficiently stamped : [Or. 7, r. 11(c), C.P.C.] अपराधिक संगठन का
paper money : कार्यालय पैतृक
paper particulars : कार्यालय पैतृक
paper promotion : कार्यालय पैतृक; कार्यालय पैतृक
papers by reference of : [s. 64, Indian Succession Act] निर्देश द्वारा कार्यान्वयन
papers simulated : [s. 38(2), Marine Insurance Act] ज्ञात-पैतृक
papers, testamentary : [s. 102, ill. (i), Indian Succession Act] वस्तुकला कार्यान्वयन
par, at : at exactly the nominal value समस्तता पर
descriptive section or smaller part of a document, usually numbered [s. 55(6)(b), T.P. Act] वस्तुकला
paragraph columns : समायोजित नस्ल
paramount consideration : pre-eminent consideration [s. 13(1), Hindu Minority and Guardianship Act] प्रमुख, वस्तुकला
paramountcy : the quality or state of being superior to all others वस्तुकला
paramour : the illicit lover of a married woman वस्तुकला
parasitologist: वस्तुकला विद्युत
parboiled rice : उपरोक्ता प्राप्ति
parlour : [s. 46(C)e, Indian Railways Act] पैर्लर
parcel and luggage supervisor : लेखन और हिस्ट्री पैरलर
parcel clerk : पैरलर, वस्तुकला पैरलर
part of the property, to get in: [s. 369, Indian Succession Act] संज्ञान के
किसी गा को अपने भागदान से लेना
part owner: [s. 6, ill. 2(d), exp1, Indian Partnership Act] न्यायविधि स्वतः
part-paid and part-promised, price: only a certain portion of the
price, debt, etc. actually paid: [s. 54, T.P. Act] कीमत दीया होने के
बाद बची कीमत को भी प्रदान कर
part payment: [s. 50, ill. (c), Indian Contract Act] न्यायविधि स्वतः; अधिक
part-time: अधिकाधिकात्मक
part performance: [s. 53A, T.P. Act] न्यायविधि पाठ
part performance of a contract: [s. 49(c), Registration Act] सविस्तर का
पाठ
part with: either removing voluntarily or permitting another to
remove anything from one's possession: रिता होना; रिता करना;
अन्य नाम होना
part with the possession: [s. 48, Sale of Goods Act] जबसे न होना, दूर
participation: [s. 31(1), Workmen's Compensation Act] अधिक निष्काश
particular: [s. 61, C.P.C.] गा: हूँ
particular age: [s. 13(b), Arbitration Act] एक दूर
particular, or part, in: [s. 13(b), Arbitration Act] एक दूर
particular class of persons: [s. 9(a), Indian Stamp Act] सविस्तर दृष्टि
की स्वतः
particular class of persons: निष्काश का होना; होना का निष्काश का
particular description of traffic: [s. 28, Indian Railways Act] सविस्तर
वार्ता का प्रदान करना
particular falsehoods: [app. plaint No. 21, para 3, C.P.C.] विशिष्ट गंभीर नाको
particular, in: [s. 16(2), Indian Contract Act] विशिष्ट ज्ञान
particular individual: [s. 144(3), Cr. P.C.] विशिष्ट व्यक्ति
particular instance: a special example cited to demonstrate the correctness or explain the significance of a proposition विशिष्ट उदाहरण
particular intent: विशिष्ट इशारत्व
particular interlocutories: [Or. 11, r. 2, C.P.C.] विशिष्ट विवाद
particular item: [s. 212(2), Cr. P.C.] विशिष्ट वस्त्र
particular knowledge: state or condition of understanding (something) विशिष्ट ज्ञान
particular, in: [s. 15, Indian Evidence Act] विशिष्ट ज्ञान
particular lien: a lien upon specific property as security for the payment of a debt or the satisfaction of some other obligation arising out of a transaction or an agreement involving that property [s. 178, Indian Contract Act] विशिष्ट कृपया
particular manner: [s. 11, T. P. Act] विशिष्ट संदर्भ
particular market: [s. 78(d), Indian Railways Act] विशिष्ट बाजार
particular matter in question: [s. 19, T. P. Act] विशिष्ट संदर्भ
particular occasion: [s. 11, T. P. Act] विशिष्ट संदर्भ
particular person: विशिष्ट व्यक्ति
particular place: विशिष्ट स्थान
particular purpose: विशिष्ट उद्देश्य
particularising: [s. 9(3), ill., Indian Contract Act] विशिष्ट उद्देश्य
particular quality: [s. 383(3), ill., Indian Contract Act] विशिष्ट उद्देश्य
particular suit: विशिष्ट वाणी
particular service: [s. 15(5), C.P.C.] विशिष्ट सेवा
parties: [s. 34(h), Army Act] विभागीय संबंध
parties are at issue: [Or. 15, r. 3, C.P.C.] विभागीय संबंध
parties are at variance: [Or. 54, r. 1(5), C.P.C.] विभागीय संबंध
parties belong to: [s. 10, T. P. Act] विभागीय संबंध
parties shall be in attendance: [Or. 9, r. 1, C.P.C.] विभागीय संबंध
parties to bear their own costs: [s. 58(4), C.P.C.] विभागीय संबंध
parties to the petition: [s. 10(2), Sale of Goods Act] विभागीय संबंध
parties with interest: [s. 2(1)(k), Arms Act] विभागीय संबंध
partition: विभागीय संबंध
partition act of dividing; state of being divided; division of an estate among the co-tenants in accordance with their shares in the estate [s. 20(4), Wealth-tax Act] विभागीय संबंध
partition, instrument of: [s. 1, item 45, Indian Stamp Act] विभागीय संबंध
partition of estate: [s. 54, C.P.C.] विभागीय संबंध
party: with respect to a part in some measure only and not wholly [s. 58(d), T. P. Act] विभागीय संबंध
party by word of mouth: [s. 52(2), Sale of Goods Act] विभागीय संबंध
party equity and party preference share capital: विभागीय संबंध
partly in writing: विभागीय संबंध
partly in writing and partly by word of mouth: [s. 132A(1)(ii), Income-tax Act] विभागीय संबंध
partner: [s. 9, ill. (b), Collection of Statistics Act] विभागीय संबंध
partner, incoming: विभागीय संबंध
partner, outgoing: विभागीय संबंध
partner's advance: विभागीय संबंध
partner's current account: विभागीय संबंध
partner's fixed capital account: विभागीय संबंध
partners in marriage: [s. 31(3), Children Act] विभागीय संबंध
partners in common: [Or. 20, r. 9, C.P.C.] विभागीय संबंध
partnership: a relation between persons who have agreed to share the profits of a business to be carried on by all or any of them acting for all. [s. 4, Indian Partnership Act and Vllthsch., Jist III, item 7, Const.] विभागीय संबंध
partnership accounts: [1st sch., app. D, form No. 22, C.P.C.] विभागीय संबंध
partnership at will: a partnership where no provision is made by contract between the partners for the duration or determination of their partnership [s. 7, Indian Partnership Act] विभागीय संबंध
partnership debt: [s. 61(4), Provincial Insolvency Act] विभागीय संबंध
partnership deed: [s. 9(3), ill., Indian Contract Act] विभागीय संबंध
partnership estate and effects: [s. 184(1)(k), Income-tax Act] विभागीय संबंध
partnership name: [s. 99(1), Presidency-towns Insolvency Act] विभागीय संबंध
partnership property: [Or. 21, r. 49, C.P.C.] विभागीय संबंध
partnership shall stand dissolved: [Or. 20, r. 15, C.P.C.] विभागीय संबंध
partnership to a submis: [s. 12(9), State Financial Corporations Act] विभागीय संबंध
party applying for a summons: [Or. 16, r. 2(1), C.P.C.] विभागीय संबंध
party in fault: [s. 18(2), Presidency-towns Insolvency Act] विभागीय संबंध
party in person: [s. 294(1), Army Act] विभागीय संबंध
party in possession: [s. 184(1)(k), Income-tax Act] विभागीय संबंध
party in prosecution suit: [s. 31(3), Children Act] विभागीय संबंध
party to a fraud: [s. 3, Exp. 3, prov., T. P. Act] विभागीय संबंध
party to a submission: विभागीय संबंध
party to a suit: [Or. 28, r. 1(1), C.P.C.] विभागीय संबंध
party, third: [s. 2(d) and 27(a), Indian Partnership Act] विभागीय संबंध
party to the proceeding: any person whose involvement in the proceeding is such as to bind him by whatever may be the decision, determination or judgement in the case [s. 18, Indian Evidence Act] विभागीय संबंध
pass 2: to be allowed or approved by a court or by a legislative or deliberative body; to be given or pronounced (in case of verdict, reference or judgement) [s. 11(4), Companies (Profits) Surtax Act] विभागीय संबंध
party, third: [s. 2(d) and 27(a), Indian Partnership Act] विभागीय संबंध
party, third: [s. 60A, T. P. Act] विभागीय संबंध
party to the proceeding: any person whose involvement in the proceeding is such as to bind him by whatever may be the decision, determination or judgement in the case [s. 18, Indian Evidence Act] विभागीय संबंध
pass 3: to be allowed or approved by a court or by a legislative or deliberative body; to be given or pronounced (in case of verdict, reference or judgement) [s. 11(4), Companies (Profits) Surtax Act] विभागीय संबंध
pass a decree for balance: [Or. 34, r. 6, C.P.C.] विभागीय संबंध
payee: the person to whom a sum of money is to be paid; the person in whose favour a negotiable instrument has been drawn. When the

pledge: deposit or delivery of goods or goods in the nature of goods in a person's keeping for the purpose of rendering to a person anything due or discharging an obligation.

payment of wages: payment of wages or salary for work done or services rendered.

payment of expenses: payment of expenses or costs incurred in connection with a particular transaction or event.

payment of interest: payment of interest on a debt or loan.

payment of costs: payment of legal costs or fees.

payment of damages: payment of damages for a breach of contract or tort.

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payment of costs: payment of legal costs or fees.

payment of damages: payment of damages for a breach of contract or tort.
permanent: lasting or designed to last indefinitely without change [s. 3(0), T.P. Act] रासायणी, जीवनिय,
permanent address: [s. 58(1)(e), Indian Partnership Act] स्थायी निवास
permanent advance: [s. 36(9)(b), expln., Companies Act] रासायणी, जीवनिय,
permanent and immediately profitable character: [s. 16, Indian Trusts Act] विकासी, जीवनिय,
permanent disposition of the head or face: [s. 320, sixthly, I.P.C.] जीवनिय उपपत्ति, जीवनिय,
permanent dwelling: [s. 20, exln. 1, C.P.C.] विकासी, जीवनिय,
permanent home: [s. निवास]
permanent partial disability: [s. 2(15A), Employees' State Insurance Act] जीवनिय, जीवनिय,
permanent physical disability: [s. 80U(ii), Income-tax Act] जीवनिय, जीवनिय,
permanent privation of the sight of either eye: [s. 320, secondly, I.P.C.] जीवनिय रूप में जीवनिय,
permanent return: [art. 7, prov., Const.] जीवनिय रूप में जीवनिय,
permanent settlement: [s. 7(vii)(2), Court-fees Act] विकासी, जीवनिय,
permanent use: [s. 8, T.P. Act] विकासी उपयोग
permanent works: [s. 24(2)(a), Water (Prevention and Control of Pollution) Act] विकासी, जीवनिय,
person: [art. 120, prov., Const.] उन नाम में विकासी जीवनिय,
person acting as such: [s. 2(d), Registration Act] जीवनिय रूप में जीवनिय,
person acquitted: [an . 120, prov., Const.] जीवनिय रूप में जीवनिय,
person accounting to the owner: [s. 11, I.P.C. and s. 3(42), General Clauses Act and art. 21, Const.] जीवनिय, जीवनिय,
person aleacting as such: [s. 2(d), Registration Act] जीवनिय रूप में जीवनिय,
person accountably: [s. 2(12), Estate Duty Act] जीवनिय जीवनिय,
person aggrieved: [s. 144(5), Cr. P.C. and s. 155(1)(b), Companies Act] जीवनिय जीवनिय,
person appointed to act on his behalf: [s. 146, C.P.C.] उनके अन्तर्गत जीवनिय, जीवनिय,
person authorizing an agent to sue as a pauper: [s. 372(2), Specific Relief Act] जीवनिय, जीवनिय,
person convolted: [s. 374(3)(a), Cr. P.C.] जीवनिय जीवनिय,
person discharging the functions of a Governor: [art. 159, Const.] जीवनिय जीवनिय,
person electing to fill the vacancy: [art. 62(2), Const.] जीवनिय जीवनिय,
person empowered: [s. 5(l), Metal Corporation of India (Acquisition of Undertaking) Act] जीवनिय जीवनिय,
person having a better title: [s. 51, T.P. Act] जीवनिय जीवनिय,
person having specialised knowledge and experience: [s. 10(6b), 2(8), expln., Income-tax Act] जीवनिय, जीवनिय,
person having specialised knowledge and experience: [s. 10(6b), 2(8), expln., Income-tax Act] जीवनिय, जीवनिय,
person having specialised knowledge and experience: [s. 10(6b), 2(8), expln., Income-tax Act] जीवनिय, जीवनिय,
perpetuity: 1. the duration with or without limitation as to time [s. 105, T.P. Act] जीवनिय, जीवनिय,
perpetual: lasting indefinitely without change [s. 16, Indian Trusts Act] जीवनिय, जीवनिय,
perpetual discharge of a transfer: [s. 372(2), Specific Relief Act] जीवनिय, जीवनिय,
perpetuate the memory: [s. 2(a), Jallianwalla Bagh National Memorial Act] जीवनिय, जीवनिय,
perpetual: permanently, (pr. adv., adj., adv.): (1) lasting without change (usually for ever) [s. 27(1), Indian Partnership Act] जीवनिय, जीवनिय,
perpetually: enjoinment for ever [s. 372(2), Specific Relief Act] जीवनिय, जीवनिय,
perpetually: per exposing the security of a transfer; [s. 105, T.P. Act] जीवनिय, जीवनिय,
perpetual: the condition of an estate limited so that it will not take effect or vest within the period fixed by law or so limited as to be or have a possibility of being inalienable either perpetually or beyond the bounds fixed by law [s. 14, T.P. Act] जीवनिय,
perpetually, transfer in: a transfer for ever [s. 105, T.P. Act] जीवनिय, जीवनिय,
perquisite: a privilege, gain or profit incidental to an employment in addition to regular salary or wages [s. 2(b), Extradition Act] जीवनिय, जीवनिय,
perspective: harassment [11rd sch., art. 45, Geneva Conventions Act] जीवनिय, जीवनिय,
perspective for refusing: [s. 388B(1), Companies Act] जीवनिय, जीवनिय,
persistently: tenaciously [s. 44(d), Indian Partnership Act] जीवनिय, जीवनिय,
person holding property in trust: [s. 2(d), Specific Relief Act] वस्त्रतिः

person engaging in an instrument: [s. 38(1), Indian Stamp Act] वस्त्रतिः

person, in: personally [s. 287(2), Cr. P.C.] वस्त्रतिः

person in arms: [s. 4(xviii), Air Force Act] वस्त्रतिः

person in attendance: [s. 35, Arms Act] वस्त्रतिः

person in charge of the property: person having the charge or control of the property inquiring into the background of the person.

person in custody: [s. 19(xviii), Court-Fees Act] वस्त्रतिः

person in duress: [s. 3, Reciprocity Act] वस्त्रतिः

person in possession: कार्यकारी वस्त्रतिः

person in question: सत्ता वस्त्रतिः

person interested in the property: [s. 7(I), Requisitioning and Acquisition of Immovable Property Act] वस्त्रतिः ने वस्त्रतिः

person interested to deny: [s. 34, expln., Specific Relief Act] वस्त्रतिः कर्ता में वस्त्रतिः

person, may appear in: [s. 287(2), Cr. P.C.] वस्त्रतिः ने वस्त्रतिः

person not ordinarily resident in India: [s. 5(e), Income-tax Act] वस्त्रतिः, जो भारत में नागरिक रूप से प्रस्तुत नहीं है।

person of a female is to be examined: [s. 53(2), Cr. P.C.] वस्त्रतिः ने वस्त्रतिः

person of Indian origin: [s. 3, Reciprocity Act] वस्त्रतिः

person of opinion: [s. 21, Indian Partnership Act] वस्त्रतिः

person of ordinary sense and temper: [s. 95, I.P.C.] वस्त्रतिः ने वस्त्रतिः

person of perception and intellect: भूमि ही स्वयं एक चुनी उपनाम वस्त्रतिः

person of unbiased credit: [s. 15(6), Indian Trusts Act] वस्त्रतिः ने वस्त्रतिः

person of unformed mind: [Or. 7, r. 1(d), C.P.C.] वस्त्रतिः

person of little substance: [Or. 21, r. 32(5), C.P.C.] वस्त्रतिः ने वस्त्रतिः

person of ordinary prudence: a common discretion person; a person of ordinary forethought and deliberation [s. 21, Indian Partnership Act] वस्त्रतिः

person of personal advances: [s. 2(q), Foreign Exchange Regulation Act] वस्त्रतिः

person of personal adornment: [s. 2(14)(ii), Income-tax Act] वस्त्रतिः

person of personal assistance: [s. 3, T.P. Act] वस्त्रतिः

person of personal belongings: [s. 2(d), Specific Relief Act] वस्त्रतिः

person of personal character: the moral qualities and excellence of behaviour of any individual [s. 171G, I.P.C.] वस्त्रतिः

person of personal communication: [1st sch., item (6), Cost and Works Accountants Act] वस्त्रतिः

person of personal deposit: [s. 2(6), Registration Act] वस्त्रतिः

person of personal deposit account: [s. 2(6), Registration Act] वस्त्रतिः

personal principal: [s. 2, registration Act] वस्त्रतिः

personal person: [s. 5, Personal Injuries (Compensation Insurance) Act and s. 3, Employers’ Liability Act] वस्त्रतिः

personal property: [s. 2(19)(b), Indian Stamp Act] वस्त्रतिः

personal knowledge: [s. 2(14)(ii), Income-tax Act] वस्त्रतिः

personal law to which the person is subject: such as succession, marriage, etc., by virtue of his belonging to a particular country or group.

personal present: [s. 2(q), Foreign Exchange Regulation Act] वस्त्रतिः

personal reason: [s. 372, expln. II, I.P.C. and s. 3(20), General Clauses Act] वस्त्रतिः

personal reason to which the person is subject: [s. 8, Registration Act] वस्त्रतिः

personal liability: [s. 372, expln. II, I.P.C. and s. 3(20), General Clauses Act] वस्त्रतिः

personal liberty: [s. 21, Const.] वस्त्रतिः

personal name: [s. 9(d), Trade and Merchandise Marks Act] वस्त्रतिः

personal objection: obeying by the person himself [s. 16, prov., C.P.C.] वस्त्रतिः

personal oppression: [s. 23(1), Navy Act] वस्त्रतिः
piece rate: the price per unit of production paid to a piece worker [s. 3(2)(d), Minimum Wages Act] यात्रा की दर
piece-rate basis, on: [s. 5(h), Factories Act] वाक्य की दर पर
to piece-rated employee: [s. 4(2), prov., Payment of Gratuity Act] वाक्य दर पर नियुक्त करने वाले निर्माता
piece work: [s. 17, Minimum Wages Act] वाक्य वर्गीय
pieces of counterfeit coin: counterfeit coins [s. 14, ill. , Indian Evidence Act] वाक्य की दर
physical fitness certificate: [s. 29(5), Aligarh Muslim University

other physical fitness: certificate [s. 3(2)(d), Minimum Wages Act]

physical or mental abnormality: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental condition: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental disability: [s. 80D(1)(b), Income-tax Act] यात्रा की दर, यात्रा की दर

physical or mental condition: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical feature: [s. 156, Navy Act] यात्रा की दर, यात्रा की दर

physical division of property: [s. 29(5), Aligarh Muslim University

physical fitness: [s. 29(5), Aligarh Muslim University

physical or mental condition: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental abnormality: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental condition: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical feature: [s. 156, Navy Act] यात्रा की दर, यात्रा की दर

physical division of property: [s. 29(5), Aligarh Muslim University

piece: [1, sch., art. 12, Geneva Conventions Act] यात्रा की दर, यात्रा की दर

piece work: [s. 17, Minimum Wages Act] वाक्य वर्गीय

pieces of counterfeit coin: counterfeit coins [s. 14, ill. , Indian Evidence Act] वाक्य की दर

physical or mental condition: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental abnormality: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental condition: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental abnormality: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

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physical or mental condition: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental abnormality: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

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physical or mental abnormality: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental condition: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर

physical or mental abnormality: [s. 36(3), Cr. P.C.] यात्रा की दर, यात्रा की दर
poll: the entering of votes in order to their being counted [s. 56, Representation of the People Act, 1951] सत्ता (सीता); [s. 179(1), Companies Act] निजी
poll shall be taken: [s. 53(1), Representation of the People Act, 1951] सत्ता निजी
polling agent: an agent appointed by a candidate to look after his interest and represent him at the poll [s. 49(1), Representation of the People Act, 1951] अधिकारी (रिपोर्ट एंटर्स); पत्रकार अधिकारी
Polling Officer: [s. 26(1), prov., Representation of the People Act, 1951] निजी अधिकारी (रिपोर्ट एंटर्स); पत्रकार अधिकारी
polling station: [s. 26(1), prov., Representation of the People Act, 1951] निजी अधिकारी (रिपोर्ट एंटर्स); पत्रकार अधिकारी
pollute: to make physically impure, foul or filthy [1st sch., app. A, form No. 23(1), C.P.C.] ब्रूमन करना; पूर्ण करना
pollution: [s. 186(0)(x), Cantonnements Act] प्रदूषण
polluting matter: [s. 3(1) and 31(1), Water (Prevention and Control of Pollution) Act] प्रदूषक
polygamy: the practice or custom according to which one man has or may have two or more wives [s. 56, ill. (c), Indian Contract Act] प्रदूषण
pony: दबू; पड़किन करना
pool: पूर्ण; पड़किन करना
pool fund: निजी अधिकारी (रिपोर्ट एंटर्स)
pool staff: जीवन अधिकारी
pooled standard rent: सूची बनाने नायक
population: [art. 81(3), Const] जनसंख्या
population ratio: [s. 8, Specific Relief Act] संख्या
port: 1. a harbour or place of shelter where ships arrive with their freight and customs for goods are taken [ss. 3(1) and 18(1), Emigration Act] बनना; 2. to carry or convey गति प्रदान करना
Port Authority: a local authority entrusted with the administration of a port [s. 66, exp., C.P.C.] निजी अधिकारी
port clearance: स्थल निजी; [s. 172(6), Income-tax Act] स्थल निजी; पत्रकार अधिकारी
Port Commissioner: [s. 3(31), General Clauses Act] नायक आयुक्त
Port Conservator: पत्रकार अधिकारी
port cypher book officer: स्थल निजी; पत्रकार अधिकारी
porthouse: निजी अधिकारी
postrights: पत्रकार अधिकारी
Port Trust: a local authority entrusted with the administration of the affairs of a port [s. 20(d), Indian Trusts Act] नायक
port trust bonds: निजी अधिकारी
port warehouse certificate: [sch., pt. II, item 3, Commercial Documents Evidence Act] उपलब्ध निजी निजी
portable: [s. 36(2), Factories Act] निजी
portable or temporary shelters: [s. 2(0), Manipur (Hills Area) District Councils Act] निजी
porter: निजी; निजी; पत्रकार अधिकारी
portersage: [s. 7(n), Assam Rifles Act] निजी निजी; [s. 14(0)(d), National Waterway (Allahabad-Haldia Stretch of Ganga-Bhagirathi-Hooghly River) Act] निजी
portfolio (of a minister): पत्रकार
post bills, bank: [s. 7(6), Reserve Bank of India Act]
post commission training: नामिति फायदा नियमित
post constitution laws: समर्थनोत्तरित विधिः सम्बन्धित दोष की विधियाँ
post date: 1. to date as of a time subsequent to that of execution, to assign a date subsequent to actual occurrence [s. 68, Indian Stamp Act]: अपने दस्तावेज का तारीख
post dated: उत्तराधिकृत: अपने की तारीख हो जाना
post, ex cadre: कक्षा भार्य पर.
post, gazetted: शास्त्रीय पर
post graduate: belonging to study pursued after graduation एनानोत्तरित
post graduate course: [sch., item 22(3)(a), Aligarh Muslim University Act] समानानुसार अध्ययन
post graduate studies: [sch., item 18(1), North-Eastern Hill University Act] समानानुसार अध्ययन
post harvest period: [s. 3(3B)(i), Essential Commodities Act] फसल करने के माध्यम से कार्ययापन
post involving higher responsibilities: [s. 2(e)i(1), Additional Emoluments (Compulsory Deposit Act) अधिक उपरोक्त मान्यता हालत पर
post, isolated: एकल पर
post mark: any mark impressed by the post office on any article sent through the agency of the post office: a mark officially impressed on letters or other postal packages; usually a mark giving the place, date and hour of dispatch or of the arrival of the mail [s. 21, ill. (c), Indian Evidence Act] एकाग्रित
Post Master: [s. 2(j), Indian Post Office Act]
post master, deputy sub: नियुक्ति सह-पदकर्ता
post master, sub: नियुक्ति पदकर्ता
post master sub-assistant: सेवा सह-पदकर्ता
Post Master General: [s. 2(j), Indian Post Office Act] अध्यक्षकर्ता
post-mortem: जनम प्राप्ति: जनम प्राप्ति
post-natal care: [s. 8, Maternity Benefit Act] जन्मात्मक रूपसेवक
post-nuptial settlements: [s. 40, Indian Divorce Act] विवाद संबंधी वाणिज्य
post office: [s. 2(h), Indian Post Office Act]
Post Office: [s. 2(k), Indian Post Office Act]
post office certificate: शेयर प्रदान
post office insurance fund: शेयर वित्त निगम
post office national plan certificate: [s. 5(1)xxvi, Wealth-tax Act] दक्षिण भारत निगम
post office national savings certificate: [s. 10(15)(ii), Income-tax Act] दक्षिण भारत निगम
post office savings bank account: [s. 417(1)(a), Companies Act] दक्षिण भारत के बैंक
Post Office (Time-Deposit) Rules, 1970: दक्षिण (ताला) नियम, 1970
post, officiating: वार्ता पर
post or office: पद वा अधिकार-पद
post, pensionable: वेतनी पद
post, permanent: स्थायी पद
post, permanent pensionable: स्थायी वेतनी पद
post review: नियुक्ति पीडीले
post script: पुस्तक
post, selection: पदवार्ता पद
post, senior: उपरोक्त पद
post, shadow: छाया पद
post, substantive: अधिकारी पद: पूर्व पद
post-supernumerary: redundant post: a superfluous post अर्थविशेषित पद
post, supertine scale: अल्पस्तिक विशेषित पद
post, teaching: अध्ययन पद
post, temporary: अस्थायी पद
post tenure: refers to only period of service and it has no reference to the post held by the employee स्वाक्षरित पद
post, vacant: अनानुसार तारीख
date
postage: the fee charged by the post office for any article sent through its agency [s. 143, C.P.C.] दक्षिण भारत
powdered cardamom: [s. 3(b), Cardamom Act] फुड इमेनसी; इमेनसी फुड
power of: ability conferred upon a person by the law to alter, by his own will directed to that end, the rights, duties, liabilities or other legal relations either of himself or other persons: [s. 91(I), Cr. P.C. and art. 161, margin, Const.] शत्रु; 2. electrical energy [s. 23(2)(ii), Damodar Valley Corporation Act] शत्रु; 3. electrical energy or any other form of energy which is mechanically transmitted [s. 2(g), Factories Act] शत्रु
power to carry on trade etc.: [s. 6. Cattle-trespass Act] बाँटी हीट रक्षा; बाँटी हीट भुगतान
power to make provision with respect to elections to Legislatures: [s. 327, margin, Const.] ष्टू अतीतिक काल यात्राओ की भगवान का उपयोग करने की सारी की शक्ति
power to modify the rights conferred by this Part in their application to forces, etc.: [art. 33, margin, Const.] इस भाग द्वारा अधिकारों का, बांटी अधिकार को उत्पाद में, उपयोग करने की सारी की शक्ति
power to provide for the establishment of certain additional courts: [s. 247, margin, Const.] ष्टू अतीतिक काल यात्राओ की भगवान का उपयोग करने की सारी की शक्ति
power of Parliament to vary or revoke conditions of service of officers of certain services: [art. 312A, margin, Const.] कुछ सरकारों के अधिकारदारों की भगवान को माना जाने के नियमों का अनुरूप प्रशिक्षण करने वाले अधिकार असम्भव करने की सारी की शक्ति
power of Parliament to consult Supreme Court: [art. 143, margin, Const.] उपनाम यात्राओ से पश्चात करने की राजस्व की शक्ति
power of Parliament to grant pardons, etc. and to suspend, remit or commute sentences in certain cases: [art. 72, margin, Const.] नियम अस्तित्व में रखे अधिकार असम्भव करने वाले राजस्व की शक्ति
power of Parliament to make order in respect of persons under preventive detention in certain cases: [art. 377, margin, Const.] नियम अस्तित्व में रखे अधिकार असम्भव करने वाले राजस्व की शक्ति
power of Parliament to make regulations for certain Union Territories: [art. 240, margin, Const.] कुछ संघ राजस्वों के लिए नियमित करने की राजस्व की शक्ति
power of Parliament to promulgate ordinances during recess of Parliament: [art. 123, margin, Const.] संसद के नियमात्मक नियमित करने की राजस्व की शक्ति
power of superintendence over all courts by the High Court: [art. 227, margin, Const.] प्रत्येक व्यापार के अधिकार क्षेत्र नियम की शक्ति
power of proclamation: [s. 10(2), Reserve Bank of India Act] विधेयक शक्ति
power of revision: [s. 106(4), Cr. P.C.] नियम की शक्ति
power of search and seizure: [s. 37A(l), Wealth-tax Act] नियम और अधिकार की शक्ति
power of survey: [s. 113A, Income-tax Act] नियम और अधिकार की शक्ति
power of the President to adapt laws: [art. 372A, Canst.] नियमित करने की राजस्व की शक्ति
power of the President to appoint property: [s. 39, Indian Succession Act] नियमित करने की राजस्व की शक्ति
preliminary decree for partition: [Or. 26, r. 13, C.P.C.] विभाजन विधि
preliminary examination: प्रारंभिक परीक्षण
preliminary expenses: [sch. II, pi. I, item 5(a)(ii), Companies Act] प्रारंभिक खर्च
preliminary hearing: प्रारंभिक सुनवाई
preliminary inquiry: [s. 159, Cr. P.C.] प्रारंभिक जांच
preliminary investigation: [s. 196(3), Cr. P.C.] प्रारंभिक अन्वेषण
preliminary inward account: प्रारंभिक संग्रहण ग्रन्थ
preliminary list: प्रारंभिक सूची
preliminary measures: [Or. 21, r. 24, C.P.C.] प्रारंभिक क्रिया
preliminary point: a point which, if determined in favour of the plaintiff, permits the progress of the suit, but when determined against him, brings the suit to an end leaving other issues undetermined [Or. 41, r. 23, C.P.C.] प्रारंभिक मुद्दा
preamble report: प्रारंभिक रिपोर्ट
premature: [s. 10, Maternity Benefit Act] अग्रदोष
premature birth: [s. 10, Maternity Benefit Act] अग्रदोष जन्म
premature collapse of any part of the workings: [s. 113(3)(a), Coal Mines (Conservation and Development Act) अग्रदोष व्यवस्था
preamble discovery: [Or. 11, r. 20, C.P.C.] प्रारंभिक खोज
premature increments: वर्तनी में उपर की समय की प्रमाण
premature termination: [s. 13(1), Oil Industry (Development Act) समय प्रारंभिक प्रभाव
premature termination of the contract: [s. 3(5), Burn Company and Indian Standard Wagon Company (Taking Over of Management Act) अग्रदोष कर का प्रभाव
premature termination of contract of management: 1. [s. 8, Jayanti Shipping Company (Acquisition of Shares Act) अग्रदोष कर का प्रभाव
2. [s. 6, Indian Iron and Steel Company (Taking Over of Management Act) अग्रदोष कर का प्रभाव
premeditation: previous deliberation as to action, planning and contriving; considering or planning an act beforehand [s. 300, except. 2, I.P.C.] प्रीमेडिटेशन
premeditation, committed without: [s. 300, except. 4, I.P.C.] प्रीमेडिटेशन का सज्जन प्रकरण
premises: a house or building with adjoining grounds and other appurtenances [s. 2(e), Requisitioning and Acquisition of Immovable Property Act and s. 157, I.P.C.] प्रारंभिक प्रकाश
premises attached to: [art. 28(3), Const.] प्रारंभिक प्रकाश
premium: a premium, the periodical payment for the insurance of life or property, a lump-sum or fine paid for granting a house, a sum paid in excess of the nominal value of shares of stock [s. 2(e), Deposit Insurance and Credit Guarantee Corporation Act] प्रेमियम
premium income: प्रेमियम आय
premium on debenture: प्रेमियम प्राप्ति
premium on share: शेयर पर प्रेमियम
premium paying period: प्रेमियम संयोजन कर वि.ली अवसर
pre-natal confinement: [s. 8, Maternity Benefit Act] प्रारंभिक जन्म
prepaid expenses: प्रेमियम खर्च
prepaid letter: [s. 172(2)(ii), Companies Act] प्रति प्रमाण
prepaid post letter: [s. 141(c), Indian Railways Act] प्रति प्रमाण
prepaid registered post: [s. 110(3), Companies Act] प्रति प्रमाण
preparation: 1. the action of preparing or getting ready [s. 8, Indian Evidence Act] प्रारंभिक गति; 2. something that is prepared; something made for a specific purpose [s. 276, I.P.C.] प्रारंभिक गति; 3. to make ready beforehand [s. 2(a), Salt Cess Act] प्रारंभिक गति
preparation of feasibility report: [s. 35D(2)(a)(i), Income-tax Act] विभाजन रिपोर्ट प्रारंभिक गति
preparatory to commitment, inquiry: प्रारंभिक विषय के लिए विभाजन गति
preparatory to retirement: विभाजन विधि
pre-payable: प्रारंभिक विधि
pre-paid coffee: [s. 3(b), Coffee Act] प्रारंभिक विधि
pre-partition claim: a claim which, if determined in favour of the plaintiff, permits the progress of the suit, but when determined against him, brings the suit to an end leaving other issues undetermined [Or. 41, r. 23, C.P.C.] प्रारंभिक विधि
payroll: payroll
payroll accounting: प्रारंभिक विधि
payroll register: payroll register
present: 1. now existing; being at this time [s. 7, exp. 2, Specific Relief Act] प्रस्तुत कर
2. nov in progress [s. 4(3), Sale of Goods Act] प्रस्तुत कर
3. in view of the fact that the plaintiff, plaintiff, defendant or other interested persons have been notified of the case and have a right to appear in the case [s. 5, Specific Relief Act] प्रस्तुत कर
4. to appear; to bring oneself into the presence of the other party [s. 59, Cr. P.C.] प्रस्तुत कर
5. to deliver formally for acceptance [s. 378(1), Cr. P.C.] प्रस्तुत कर
6. the action of presenting [Or. 33, r. 3, I.P.C.] प्रस्तुत कर
7. to bring or place (a person etc.) before, to bring to or place in the presence of or under the notice of another [Or. 8, r. 10, I.P.C.] प्रस्तुत कर
8. to furnish or provide with something by way of present or gift; to make a present or donation [s. 7(e), Indian Museum Act] प्रस्तुत कर
9. to introduce formally in a court [s. 249(2), Income-tax Act] प्रस्तुत कर
10. a gift [art. 18(4), Const.] प्रस्तुत कर
pre-paid insurance: प्रारंभिक विधि
pre-payment: प्रारंभिक विधि
pre-ponderance of probability: प्रारंभिक विधि
premeditation: previous deliberation as to action, planning and contriving; considering or planning an act beforehand [s. 300, except. 2, I.P.C.] प्रीमेडिटेशन
premeditated murder: प्रीमेडिटेशन विधि
premeditated murder: प्रीमेडिटेशन विधि
prescribed content: prescribed
prescribed limit of variability: prescribed
prescribed form: prescribed
prescribed limit of variability: prescribed
prescribed manner: prescribed
prescribed period: prescribed
prescribed person: prescribed
prescribed physical standard: prescribed
prescribed rate of exchange: prescribed
prescription: acquisition of title by use and time as allowed by law [s. 15, Indian Easements Act] विभाजन विधि
prescriptive period: prescribed
prescriptive right: a right acquired by prescription, i.e. un-interrupted use or possession from time immemorial, or for a period fixed by law [sch. I, app. A, form No. 49(10), C.P.C.] विभाजन विधि
presence: the fact or condition of being present
presence and hearing: the [s. 164(4), Cr. P.C.] प्रारंभिक विधि
present: 1. now existing; being at this time [s. 7, exp. 2, Specific Relief Act] प्रस्तुत कर
2. now in progress [s. 4(3), Sale of Goods Act] प्रस्तुत कर
3. in view of the fact that the plaintiff, plaintiff, defendant or other interested persons have been notified of the case and have a right to appear in the case [s. 5, Specific Relief Act] प्रस्तुत कर
4. to appear; to bring oneself into the presence of the other party [s. 59, Cr. P.C.] प्रस्तुत कर
5. to deliver formally for acceptance [s. 378(1), Cr. P.C.] प्रस्तुत कर
6. the action of presenting [Or. 33, r. 3, I.P.C.] प्रस्तुत कर
7. to bring or place (a person etc.) before, to bring to or place in the presence of or under the notice of another [Or. 8, r. 10, I.P.C.] प्रस्तुत कर
8. to furnish or provide with something by way of present or gift; to make a present or donation [s. 7(e), Indian Museum Act] प्रस्तुत कर
9. to introduce formally in a court [s. 249(2), Income-tax Act] प्रस्तुत कर
10. a gift [art. 18(4), Const.] प्रस्तुत कर
preliminary inward account: प्रारंभिक ऋण विशेष
preliminary Investigation: प्रारंभिक अन्वेषण
present an appeal: [s. 378(1), Cr. P.C.] नासिका परिषद लगायला; अदालत देखिए 
करना; अदालत प्रश्नातील केल्यास
present and voting: [art. 100(1), Const.] प्रस्ताव आहे तरी हूने होऊन 
present for acceptance or payment: [s. 3(b), Indian Stamp Act] प्रचारक या 
संस्थेच्या द्वारे प्रस्तावको कसले प्रस्तावित करून
present his case: [s. 7(2)(b), Arbitration (Protocol and Convention) 
Act] अदालत सापेक्षी गर्नेसा
present notice: a notice to take effect at once and not at a future time 
[sch. 1, app. F, Form No. 22, C.P.C.] भजन करून 
present possession: [s. 7, expln. 2, Specific Relief Act] संरक्षण कराना; तत्काल 
kराना
present sale: [s. 6(3), Sale of Goods Act] प्रमाणित दिन
present sale of future goods: [s. 6(3), Sale of Goods Act] आधी व्यापार कर्त्याची 
साधारण दिन
presentation 1. the action of presenting [s. 26, C.P.C.] प्रस्ताव करणा; 
उपकरण करणा; 2. being presented प्रस्तावित करणा; 3. the act of 
presenting usually in a formal manner for acceptance [s. 21(2)(d), 
Presidential and Vice-Presidential Elections Act] उपकरण करणा; प्रस्ताव
4. the act of presenting to a sight or view [s. 2(9), Copyright Act] प्रस्ताव
presentation by the exhibition of a cinematographic film: [s. 2(9), 
Copyright Act] प्रस्तावित करून एकूण काळ प्रस्ताव
presentation of appeal: [s. 237(8), Cr. P.C.] कार्य केले प्रस्ताव; 
[s. 112(1)(b), C.P.C.] कार्य केले बीत निर्देश; प्रस्ताव केले 
presentation of plaint: [s. 26, C.P.C.] आपल्यांचा प्रस्ताव करणा; नातक पेस 
करणा; [Or. 5, r. 1, prov. C.P.C.] दाखल करण्याची 
presently payable: [sch. I, table A, interpretation 33(1), Companies Act] 
तत्काळ करा; तत्काळ वेतन देणे; तत्काळ वेतन
presentment: the act of presenting to an authority a formal 
statement of a matter to be dealt with [s. 21, Negotiable Instruments Act] उपकरण; 
[s. 11, prov. Provincial Insolvency Act] प्रस्ताव
presentment for sight: [s. 21, Negotiable Instruments Act] विषयाची 
प्रस्ताव
préstent: the present legal instrument or other document [long title. 
Bombay High Court (Letters Patent) Act] निविषय
préstents, know all men by these: [sch. I. app. F, form No. 10, 
C.P.C.] हा निविषय करा या तुम्हांच्या कामात निविषय
preservation 1. the act of keeping safe from injury, harm or 
destruction: [s. 2(c), Industrial Finance Corporation Act and 
s. 17(2)(ii), T.P. Act] प्रतिस्पर्धा; 2. [s. 16(2)(a), Salarjung Museum 
Act] प्रतिस्पर्धा
preservation and reclamation of soil: [s. 29(8), Manipur (Hill Areas) 
District Councils Act] पूर्वीकरण करणा आणि त्यांच्यांच्या नातंत्रे 
विरुध्ध
preservation of records: अभिलेखांचा विरुध्ध
preservation of the goods: [s. 173, Indian Contract Act] म्हणून 
प्रतिस्पर्धा
preservative: [s. 2(k), Prevention of Food Adulteration Act] प्रतिरक्षा
prescribe: 1. to maintain (as state of things) [s. 21, fourth, I.P.C.] देख
खाली; 2. to manage or retain for the rightful owner; to keep safe 
from harm or injury [s. 168, Indian Contract Act, s. 209(4A), 
prov., Companies Act and art. 60, Const.] प्रतिस्पर्धा करणा; प्रतिस्पर्धा 
संरक्षण
prescribe order: [s. 2(17)(d), C.P.C. and s. 21, fourth, I.P.C.] विरुध्ध 
केला इत्यादी
prescribe order in the court: [s. 21, fourth, I.P.C.] न्यासाच्या अंत्यात 
केला इत्यादी
preserve, protect and defend: प्रतिस्पर्धा, संरक्षण आणि प्रतिरक्षा करणा 
preserving: [s. 80P(2)(vii), Income-tax Act and art. 48, Const.] प्रतिस्पर्धा
pre-shipment loan: [s. 17(3A), prov. (b)(ii), Reserve Bank of India 
Act] पूर्व वेतनच्या नातंत्रे; प्रतिस्पर्धा पूर्व वेतन 
preside: [art. 92(f), Const.] प्रतिस्पर्धा करणा
presidencies of India: [s. 20, Societies Registration Act] विरुध्ध; प्रतिरक्षा
Presidency Magistrate: [s. 71, Indian Stamp Act] प्रतिस्पर्धा करणा; प्रतिरक्षा
presidency town: [s. 3(44), General Clauses Act] प्रतिरक्षा करणा
presumption of fact: [s. 4, Indian Evidence Act] the fact that is presumed
presumption of law: [s. 48, T.P. Act] the law that is presumed
presumptive pay: उपायकरण कर
presumed to: निर्देश
preterit: a person who is accused of an offence and is brought before
and earlier than the time when any matter to which that right is
relevant comes up for consideration
previous conviction: a conviction (for any offence) to which a person
has been subjected previously to his trial for the offence under
examination
previous discharge: [s. 24(3)(b), water (Prevention and Control of
Pollution) Act] the discharge
previous financial year: 1. [s. 22(2), Rashtrap Raza Library Act] बूढ़क
2. [s. 10, Limestone and Dolomite Mines Labour Welfare Fund Act] बूढ़क वित्तीय वर्ष
previous occasion: earlier occasion [s. 155, ill. (a), Indian Evidence
Act] the occasion
prevent: to hinder from doing something, to prejudice, stop
prevent or deter: to prevent, to stop
prevent the infliction of punishment: [s. 127, Customs Act] क्रान्ति के निकट
करने के लिए, रोकने के लिए
preventive detention: confinement or detention in a prison under the
preventive law: [s. 2(a), Prisoners (Attendance in Court) Act and
art. 22(3)(b), Const.] निर्देशीय हथियार
preventive force, Deputy Commissioner: आयुक्त, निर्देशीय हथियार
previously instituted suit: [s. 10, C.P.C.] previously instituted suit:
price: the money (or other equivalent) for which anything is or is
proposed to be bought or sold [s. 2(10), Sale of Goods Act] principally
price, contract: [s. 73(g), Indian Contract Act] principally
price control: [s. 25R(1), Companies Act] principally
price control officer: [s. 25R(1), Companies Act] principally
price fluctuations: [s. 43(5)(b), Income-tax Act] principally
priest: the person in charge of the worship in a temple or of a deity
prima facie: on the face of it; at first sight; arising at first sight; based
on the first impression [Or. 20, r. 17, C.P.C.] principally
prima facie case: [s. 356, Evidence Act] principally
prima facie evidence: evidence sufficient in law to raise a presumption
of fact or establish the fact in question unless rebutted [Or. 20,
r. 17, C.P.C.] principally
prima facie proof: [Or. 5, r. 20A(2), C.P.C.] principally
prima facie proof of service: [Or. 5, r. 21A(2), C.P.C.] principally
primary: that which is first in order, rank or importance; anything
from which something else arises or is derived [s. 62, Indian Evidence Act] principally
Primary Agriculture Credit Society: [s. 2(o), State Agricultural
Credit Corporations Act] principally
Primary Co-operative Bank: [s. 2(bf), Deposit Insurance and Credit
Guarantee Corporation Act] principally
Primary Credit Society: [s. 2(q), Deposit Insurance and Credit
Guarantee Corporation Act] principally
primary duties: [art. 47, Const.] principally
primary evidence: [s. 62, Indian Evidence Act] principally
primary food: [s. 2(ia)(m), Explanation, Prevention of Food Adulteration
Act] principally
primary gold: [s. 2(t), Gold (Control) Act] principally
Primary Health Centre: [s. 2(c), Agricultural Refinance Corporation Act] principally
primary officer: [s. 2(c), Agricultural Refinance Corporation Act] principally
primary object: [s. 2(c), Agricultural Refinance Corporation Act] principally
primary person: [s. 2(c), Agricultural Refinance Corporation Act] principally
Prime Minister's Drought Relief Fund: [s. 80G(2)(a)(iii), Income-tax
Act] principally
Prime Minister's Office: [s. 133, Indian Evidence Act] principally
Prime Minister's Secretariat: [s. 133, Indian Evidence Act] principally
prime mover: [s. 2(b), Factories Act] principally
prime quality: [s. 158, Companies Act] principally
principal: 1. one who employs another to act for him subject to his own
general control and instruction; the person from whom an agent's
responsibility is derived [s. 3, Explanation 3, prov., T.P.A. Act] principally;
2. the original sum or capital sum invested or lent [s. 145, ill. (a),
Indian Contract Act] principally; 3. the first in rank or importance [s. 29(1),
C.P.C.] principally; 4. the actual perpetrator (of a crime) [s. 30(1),
Cr. P.C.] principally; 5. the matter or thing of primary importance
[s. 58(1)(b), Indian Partnership Act] principally; 6. head of a college
[s. 7(1), Aligarh Muslim University Act] principally; [s. 2(1),
University of Hyderabad Act] principally
principal academic body: [s. 21(1), North-Eastern Hill University
Act] principally
principal agent: [s. 117, United Nations
principal and subsidiary organs: [art. 4, s. 11, United Nations
Privileges and Immunities Act] principally
principal auditor: [s. 258(1), Companies Act] principally
principal avocation: [s. 20, Working Journalists and Other
Newspaper Employees (Conditions of Service) and Miscellaneous
Provisions Act] principally
principal civil court: [s. 2(4), C.P.C.] principally
principal civil court of original jurisdiction: [s. 2(4), C.P.C.] principally
principal civil court of original jurisdiction: [s. 172, Coking Coal Mines
(Emergency-Provisions) Act] principally
principal debt: [s. 145, ill. (a), Indian Contract Act] principally
principal debtor: the person who borrowed the original sum or money
[s. 145, Indian Contract Act] principally
principal employer: [s. 23(g), Contract Labour (Regulation and
Abolition) Act] principally
principal executive: [s. 19(2), Aligarh Muslim University Act] principally
principal executive body: [s. 20(1), North-Eastern Hill University
Act] principally
principal financial institution: [s. 9, Industrial Development Bank of
India Act] principally
Principal Information Officer: [s. 1, Indian Stamp Act] principally
principal instrument: [s. 4, Indian Stamp Act] principally
principal language of the district: [s. 640B(2), Companies Act] principally
principal money: the original amount lent on interest [s. 73(1), prov.
(c), (thirdly), C.P.C.] principally
principal not bound: [s. 228, Indian Contract Act] principally
principal object: [s. 27(b), Prevention of Cruelty to Animals Act,
1960] principally
principal of college: [s. 17, s. 20(2), table, University of Hyderabad
Act] principally
principal officer of the company: [s. 2(26), prov., Income-tax
Act] principally
principal officer of the insured: [s. 25, General Insurance(Emergency
Provisions) Act] principally
principal officer: [s. 2(o), Wealth-tax Act] principally
Principal Officer, Mercantile Marine Department: [s. 41(c), Haj
Committee Act] principally
principal office of the company: [s. 2(26), prov., Income-tax
Act] principally
principal sum: the sum that was originally lent or invested
[s. 145, ill. (a), Indian Contract Act] principally
principal source of water: [s. 306(1), Cr. P.C.] principally
principal avocation: [s. 2(12A), Estate Duty Act] principally
principal value ascertained: [s. 2(1), Estate Duty Act] principally
principles of assessment of damages: (s. 7(2), Public Premises (Eviction of Unauthorized Occupants) Act) determination of the damages

prior liability: (s. 8(1), Assam Siltimane Limited (Acquisition and Transfer of Refractory Plant) Act) the liability of the company

prior mortgage: a mortgage in whose favour stands earlier in time (s. 78, T.P. Act)

prior recommendation of President required to Bills affecting taxation in which states are interested: (art. 274, margin, Const.) the recommendation of the President

priority buyer: a person who does not hold a public capacity (Or. 27, r. 8(2), C.P.C.)

privacy, intrude upon the: (s. 509, I.P.C.) the right to privacy

privacy, in relation to: (s. 510, I.P.C.) the right to privacy

private contract: (s. 11, ill. (a), Indian Trusts Act) the right to privacy

private defence, right of: a man's right to defend his own property as allowed by law (s. 96 and 106, I.P.C.)

private liability: (s. 27, T.P. Act) prior to

private document: · (s. 21, Indian Contract Act) the right to privacy

private individual enterprise: the sphere of private enterprise (s. 215, Companies Act) the right to privacy

private person: (s. 51, Cr. P.C.) the right to privacy

private residence: (s. 78(2), Registration Act) the right to privacy

private right: a right which vests in an individual or individuals as such and not as a member or members of the public (s. 11, exp. (6), C.P.C.) the right to privacy

private school: (s. 2(r), Delhi School Education Act) the right to privacy

private trust: the sphere of private enterprise (s. 2(15), Payment of Bonus Act) the right to privacy

private structure: (s. 2(39), Delhi Municipal Corporation Act) the right to privacy

private transfer: an act of parties by which the title to property is conveyed from one person to another (s. 64, C.P.C.) the right to privacy

private trust: a trust of which the beneficiary interest in the property is vested absolutely in one or more individuals who are, or within a given time may be definitely ascertained (preamble, Indian Trusts Act) the right to privacy

private utilitarian: the right to privacy

printing: the action of printing (s. 62, exp. 2, Indian Evidence Act)

printing and stationery: (s. 11(1)(a), Delimitation Act) the right to privacy

private alienation of property: the right to privacy
privilege of any member or joint: [s. 320, fourthly, I.P.C.]

privilege of hearing power: [s. 320, thirdly, I.P.C.]

privilege: a right or immunity granted as a peculiar benefit, advantage or favour; a peculiar or personal advantage or right, especially when enjoyed in derogation of a common right [Or. 11, r. 19(2), C.P.C. and art. 56(3), Const.]

privy council: a body of advisers selected by the Sovereign, together with certain persons who are members by usage, as the princes of the blood, the archbishops and the chief officers of the present and past ministries of State [s. 78(3), Indian Evidence Act]

privity: 1. one who is a partner or has any part or interest in any action, matter or thing [s. 94(1)(c), Cr. P.C.]

prizes taken in war: [s. 1, Indian Trusts Act]

prize: I. an honour or reward striven for in a competition or in contest for

privileged communication: [s. 25(t)(a), Companies Act]

privileged rate: [s. 26(t), Factories Act]

privy Purse: [s. 10(19), Income-tax Act]

private: to: [s. 94(t)(e), Cr. P.C.]

private to the concealment: [s. 538(t)(k), Companies Act]

privacy of contract: [s. 13(1), C.P.C.]

privy to the offence: [s. 13(1), C.P.C.]

prize: I. an honour or reward striven for in a competition or in contest for

prize competition: [s. 2(6), Prize Chits and Money Circulation Schemes (Banning) Act]

prize money: [s. 49, Navy Act]

prize salvage: [s. 14(t), prov. Naval and Aircraft Prize Act]

prize ship: [s. 67, Navy Act]

proceed: to go on with an action or investigation [s. 22, C.P.C.]

proceed to make an

proceed to hear, shall: [s. 116(t), Cr. P.C.

proceed to make an

proceed: to go on with an action or investigation [s. 22, C.P.C.]

proceed to inquire, shall: [s. 116(t), Cr. P.C.

proceed to make an

proceed to make an

proceed: to go on with an action or investigation [s. 22, C.P.C.]

probable total production: [s. 22(2), Coffee Act]

probate: the officially verified copy of a will together with the certificate of its having been proved, which is delivered to the executor [s. 41, Indian Evidence Act]

probate and letters of administration: [s. 30(10), C.P.C.]

probate jurisdiction: the jurisdiction exercised in probate matters i.e. probate and administration [s. 41, Indian Evidence Act]

probate of will: [s. 1, app. A, form No. 15, C.P.C. and s. 2(18), Estate Duty Act]

probate officer: [s. 360, C.P.C.]

probation: the action or process of testing or putting to proof; a system of releasing on suspended sentence, during good behaviour, young persons and especially first offenders, and placing them under the supervision of a probation officer who acts as a friend and adviser [s. 360, Cr. P.C.]

probation of good conduct: [s. 369, Cr. P.C.]

Probation Officer: [s. 2(p), Children Act]

probation period: [s. 12, General Clauses Act]

pronomener: [s. 1, Industrial Employment (Standing Orders) Act]

procedure and practice of courts-martial: [s. 96(t), Navy Act]

procedure generally: [art. 21, Const.

procedure in garnishee: [s. 128(2)(d), C.P.C.]

procedure in general: [s. 24(h), University of Hyderabad Act]

procedure for arbitration: [s. 24(h), University of Hyderabad Act]

procedure for impeachment of the President: [art. 61, margin, Const.

procedure for Inquiries: [art. 145(1)(j), Const.

procedure for practice of disciplinary courts: [s. 96(t), Navy Act]

procedure established by law: [art. 21, Const.

procedure in Parliament with respect to estimates: [art. 113(t), Const.

procedure in Parliament with respect to estimates: [art. 203, margin, Const.

procedure on admitting to registration: [art. 21, Const.

procedure or practice: [s. 16, Presidency Small Cause Courts Act]

procedure or practice to be adopted: [s. 29(t)(b), Delhi Administration Act]

probable: to be adopted

probable: a statement or opinion expressing an opinion of something that may be likely to happen, but not necessarily certain to happen [s. 25, General Clauses Act]

probable: a statement or opinion expressing an opinion of something that may be likely to happen, but not necessarily certain to happen [s. 25, General Clauses Act]

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producer: one who produces, grows, makes an article of consumption
(prof. of radio) "producer"

productive: that which can be brought forth, offered for inspection or consideration
[s. 13, r. 11, C.P.C.] "producer"

production as evidence: [s. 3(a), C.P.C.] "production"

product: 1. a thing produced by nature or a natural process
[s. 108(a), T.P. Act] "product"
2. something produced by physical labour or intellectual effort; the result of work or thought

production: 1. the action of producing [s. 131, Indian Evidence Act] "production"
2. [s. 2(d), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] "production"

production account: "production"

production assistant: "production"

production engineer: "production"

production manager: "production"

production of books: [s. 24(3), International Airports Authority Act] "production"

production of evidence: [s. 13(1), Income-tax Act] "production"

production of document: [s. 91(1), Cr. P.C.] "production"

production of food or drink: [s. 35(a), C.P.] "production"

production of rolling stock: [s. 2(24)(ii), Income-tax Act] "production"

production of inadmissible evidence: [s. 114(1), Navy Act] "production"

production of produce: [s. 33, r. 12, C.P.C.] "production"

production of witness for cross-examination: [s. 19, r. 1, prov., C.P.C.] "production"

production of witnesses without summons: [s. 16, r. 1A, C.P.C.] "production"

Production Officer: "production"

productive capacity: [s. 10, Rice Milling Industry (Regulation) Act] "productive"

productive works: [s. 4, registration] "productive"

productivity: [s. 10, R.P.M.]

productivity test rate: [s. 2(23)(ii), Chartered Accountants Act] "productivity"

profess: 1. to make an open declaration of; to avow; to make pretence of
[s. 35, T.P. Act] "profess"
2. to profess a religion

profess to sell: [s. 13(1)(k), Specific Relief Act] "profit"

profess to transfer: [s. 35, T.P. Act] "profit"

professing a particular religion: [art. 16(5), Const.] "profit"

profession: 1. the occupation which one professes to be skilled in and to follow; any calling or occupation by which a person habitually earns his living
[s. 26(3), Income-tax Act and s. 159, Indian Evidence Act] "profession"
2. [s. 7, North-Eastern Hill University Act] "profession"

profession of law: [s. 10(23A), Income-tax Act] "profession"

profession or condition: [s. 12(a), Indian Christian Marriage Act] "profession"

profession tax: [s. 2(b), Income-tax Act] "profession"

profession, trade or employment: [s. 10(9), Income-tax Act] "profession"

professional: pertaining to, or connected with a profession
[s. 32(2), Indian Evidence Act] "professional"

professional adviser: [s. 19(a), Chartered Accountants Act] "professional"

professional attainment: [s. 12(a), Chartered Accountants Act] "professional"

professional auditors: [s. 26(1), Chartered Accountants Act] "professional"

professional capacity: [s. 26(1), Chartered Accountants Act] "professional"

professional communication: [s. 37, prov., Gift-tax Act] "professional"

professional duty: a duty pertaining to or connected with one's profession
[s. 32(2), Indian Evidence Act] "professional"

professional employment: an occupation pertaining to or connected with one's profession
[s. 126, Indian Evidence Act] "professional"

professional experience: [s. 61(1A), Industrial Development Bank of India Act] "professional"

professional misconduct: [s. 22, Cost and Works Accountants Act] "professional"

professional nature: [s. 308(1)(a), Companies Act] "professional"

professional or technical qualifications: [art. 19(6)(c), Const.] "professional"

professional service: service rendered by one who does a profession
[s. 2(2)(iii), Chartered Accountants Act and s. 16(3), ill. (b), Indian Contract Act] "professional"

profit: an advantage or benefit; the gain, the preliminary gain in any transaction
[s. 154(2), Cr. P.C.] "profit"

profit and loss account: [s. 21(1)(h), Income-tax Act] "profit" and "gains"

profit available for dividends: [s. 37, prov. of Gift-tax Act] "profit"

profit carried forward: [s. 37, prov. of Gift-tax Act] "profit"

profit cazzo: [s. 6, exp. n. 2, Indian Partnership Act] "profit" and "gains"

profit, post incorporation: [s. 21(1)(h), Income-tax Act] "profit"

profit and losses: [s. 37, prov. of Gift-tax Act] "profit" and "gains"

profit accruing from the property: [s. 58(d), T.P. Act] "profit"

profits and gains: [s. 24(4), Income-tax Act] "profit" and "gains"
promise to compensate [s. 25(2), Indian Contract Act]

promise of secrecy: a promise to keep secrecy [s. 29, Indian Evidence Act] प्रमाण रहने का संबंध

promise of marriage: [sch. II, item 35(g), Provincial Small Cause Courts Act] विवाह का संबंध

promise of public action: [s. 171B, I.P.C.] विशेष अधिकार का संबंध

promise, alternative: [s. 58, Indian Contract Act] भारतीय कानून

promise, breach of: [s. 73, ill. (d), Indian Contract Act] चोरी भारतीय कानून

promise, reciprocal: promises which form the consideration or part of the consideration for each other [s. 2(f), Indian Contract Act] प्रतिपक्षी भारतीय कानून

promise to compensate: [s. 25(2), Indian Contract Act] प्रतिपक्षी भारतीय कानून
promised to indemnify: [s. 125(1), Indian Contract Act] भर्तीगत प्रमाण मित्र के तर्क
promised to pay debt: [s. 25(3), Indian Contract Act] भूग या आदेश का राजन
promisee: the person to whom a promise is made. [s. 2(c), Indian Contract Act] भर्तीगत
promises, set of: [s. 2(0), Indian Contract Act] भूग का संरचना; [s. 57, ill. Indian Contract Act] भर्तीगत
promisor: the person making the promise [s. 2(c), Indian Contract Act] भर्तीगत
promisor is excused: [s. 67, Indian Contract Act] भर्तीगत में वह यथार्थ
promisor, joint: [s. 44, Indian Contract Act] संधित भर्तीगत
promisor's failure: [s. 55, Indian Contract Act] भर्तीगत का असफल
promissory estoppel: फंस-फंसन
promissory note: [s. 4, Negotiable Instruments Act] भर्तीगत (संभाषणी गति)
promote: 1. to contribute to the growth or enlargement [s. 3(2), Industrial Disputes Act] भर्तीगत करना; [s. 125, Representation of the People Act, 1951] भर्तीगत करना; 2. to advance in station, rank or honours [s. 9(1), Cardamom Act] अधिकारिक करना; उच्चगत करना; श्रेणी बदले; [3. [art. 43, Const.] भर्तीगत; 4. to put forward [s. 74, Indian Trusts Act] भर्तीगत
promote feelings of enmity or hatred: [s. 125, Representation of the People, 1951] भूमिका या भूमिका का भर्तीगत करना
promote harmony: [art. 51(a), Const.] भर्तीगत का भर्तीगत करना
promote international welfare: [s. 11(1)(d)(i), Income-tax Act] जीवनसार्थी भर्तीगत का भर्तीगत करना
promote sedition: [long title, Prevention of Seditious Meetings Act] भर्तीगत की अभिन्नता करना
promote the establishment of common service: [s. 12(2)(g), Press Council Act] सामाजिक सेवा की भर्तीगत करना
promote the interests of the inhabitants: [s. 24(1)(xvi), Manipur (Hill Areas) District Councils Act] भर्तीगत की समस्तता की भर्तीगत करना
promote the welfare of persons: [long title, Limestone and Dolomite Mines Labour Welfare Fund Act] भर्तीगत के भर्तीगत की भर्तीगत करना
promote the welfare of the people: [art. 38, Const.] स्वभाव भर्तीगत की भर्तीगत करना
promote with special care: [art. 46, Const.] भर्तीगत लाभार्थी से भर्तीगत करना
promote: भूमि भर्तीगत
promoter: [s. 62(2)(a), Companies Act] भर्तीगत
promoters of company: those who promote the formation of a company [s. 15(h), Specific Relief Act] भर्तीगत के भर्तीगत
promoting a meeting: [s. 17(2), Indian Criminal Law Amendment Act, 1908] भर्तीगत को संरचित करना
promoting and developing: [s. 9(1), Industrial Development Bank of India Act] भर्तीगत नया भर्तीगत
promoting integrated rural development: [long title, National Bank for Agriculture and Rural Development Act] भर्तीगत प्रगति सक्षमता का भर्तीगत
promoting the health and general welfare: [s. 5(11), Jawaharlal Nehru University Act] स्वभाव तथा समाज का भर्तीगत करना
promoting the sale of khar: [long title, Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act] सामाजिक का किताब करना
promotion: [s. 7, expln. 2(i), Payment of Wages Act] भर्तीगत; उच्चगत (संरचित); [s. 16(i), Trade Unions Act] अभिन्नता; [s. 123(2A), Representation of the People, 1951] भर्तीगत; [s. 6(b), Hindi Sahitya Sammelan Act] भर्तीगत, भर्तीगत का भर्तीगत
promotion, formation or management: [s. 203(1)(a), Companies Act] भर्तीगत, प्रमाण का भर्तीगत
promotion of animal welfare: [s. 4, Prevention of Cruelty to Animals Act, 1960] भूमि भर्तीगत का संरचित
proper and efficient management of the work of assessment: [s. 118(2)(a), Income-tax Act] भर्तीगत का भर्तीगत और स्वभाव
proportionately: in proportion [s. 61, Indian Contract Act] अनुसार; [§ 47, T.P. Act] अनुसार
proportionately to the value: [s. 46, T.P. Act] मूल्य के अनुसार | propound: 1. when one person signifies to another his willingness to do or to abstain from doing anything, with a view to obtaining the assent of that other to such act or abstinence, he is said to make a proposal [s. 2(a), Indian Contract Act] समझौता; 2. something put forward for consideration or acceptance प्रस्ताव
proposals for legislation: [art. 78(b), Const.] निर्देशार्थ प्रस्ताव
proposer: to lay before another or others as something which one offers to do or wishes to be done [s. 3, ill. (a), Indian Contract Act] समझौता करना; प्रस्ताव करना
proposed action: [s. 20(1), Delhi School Education Act] सामान्यतः प्रस्तावित
proposed engagement: [s. 16(2)(a), Emigration Act] सामान्यतः प्रस्तावित
proposed juror: समूहित नियुक्त
proposer: [s. 33(1), Representation of the People Act, 1951] प्रस्तावक नियुक्त
proposition: that which is propounded प्रस्ताव नियुक्त
proposition: a thing put forward to be considered or debated [s. 49(16), C.P.C.] नियुक्त प्रस्ताव
propositional: relating to property [s. 18(1), Indian Evidence Act] सामान्यतः प्रस्तावित
proprietary interest: any right, title etc. which one has by virtue of his being the holder of any kind of property or estate [s. 18(1), Indian Evidence Act] सामान्यतः प्रस्तावित
proprietary right: [s. 6(2)(g), Ancient Monuments and Archaeological Sites and Remains Act] सामान्यतः प्रस्तावित
proprietary rights: [s. 6(2)(g), Ancient Monuments and Archaeological Sites and Remains Act] सामान्यतः प्रस्तावित
proprietary: one who has exclusive right or title to the use or disposal of a thing; an owner [Or. 39, r. 9, C.P.C. and art. 31A(2)(b), Const.] सामान्यतः प्रस्तावित
proprietary, landed: an owner of land [s. 23, ill. (g), Indian Contract Act] सामान्यतः प्रस्तावित
proprietary interest: any right, title etc. which one has by virtue of his being the holder of any kind of property or estate [s. 18(1), Indian Evidence Act] सामान्यतः प्रस्तावित
proprietary medicine: [s. 10(d), Drugs and Cosmetics Act] सामान्यतः प्रस्तावित
proprietary or pecuniary interest: [s. 18, ill. (i), Indian Evidence Act] सामान्यतः प्रस्तावित
proprietary rights: [s. 6(2)(g), Ancient Monuments and Archaeological Sites and Remains Act] सामान्यतः प्रस्तावित
proprietary: one who has exclusive right or title to the use or disposal of a thing; an owner [Or. 39, r. 9, C.P.C. and art. 31A(2)(b), Const.] सामान्यतः प्रस्तावित
proprietary, landed: an owner of land [s. 23, ill. (g), Indian Contract Act] सामान्यतः प्रस्तावित
proprietary or pecuniary interest: [s. 18, ill. (i), Indian Evidence Act] सामान्यतः प्रस्तावित
proprietary rights: [s. 6(2)(g), Ancient Monuments and Archaeological Sites and Remains Act] सामान्यतः प्रस्तावित
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proprietary, landed: an owner of land [s. 23, ill. (g), Indian Contract Act] सामान्यतः प्रस्तावित
proprietary interest: any right, title etc. which one has by virtue of his being the holder of any kind of property or estate [s. 18(1), Indian Evidence Act] सामान्यतः प्रस्तावित
proprietary medicine: [s. 10(d), Drugs and Cosmetics Act] सामान्यतः प्रस्तावित
prosperous: having continuous success or good fortune: flourishing [s. 127, ill. (a), T.P. Act] सामान्यतः प्रस्तावित
prostitute: a female who offers her body for promiscuous sexual intercourse for hire, whether in money or in kind [s. 2(e), Immoral Traffic (Prevention) Act]

prostitution: the act of a female offering her body for promiscuous sexual intercourse for hire, whether in money or in kind [s. 2(f), Immoral Traffic (Prevention) Act and s. 372, I.P.C.]

protest: to defend or guard from injury or danger; to shield, to keep safe, take care of; to extend patronage to [s. 126, Indian Evidence Act] संस्लेखन देने [art. 60, Const.] संस्लेखन करना; [s. 13(e)(6), Indian Partnership Act and art. 46, Const.] संस्लेखन करना

protect the interest: [precaution, General Insurance (Emergency Provisions) Act] रक्षा का संचालन

protect the public health: [s. 2(17)(c), C.P.C.] लोक स्वास्थ्य की संरक्षण करना

protected: [s. 2(29), Indian Forest Act] संरक्षित वन

protected forest: [s. 2(29), Indian Forest Act] संरक्षित वन

protected monument: [s. 2(f), Ancient Monuments and Archaeological Sites and Remains Act] संरक्षित संरक्षित वन

protected power: [s. 2(d), Geneva Conventions Act] संरक्षित वन

protecting the interests: [Or. 21, r. 15(2), C.P.C.] रक्षा का संचालन

protection against arrest and detention in certain cases: [art. 22, margin, Const.] अधिकारी द्वारा दी गई संरक्षित वन

protection of action: [s. 57(yy), Mines Act] संरक्षित वन

protection of estate: [sch. pt. I, Damodar Valley Corporation Act] रक्षा का संचालन

protection of human, animal or plant life or health: [s. 11(2)(k), Customs Act] अनिष्ठान, जीवनदीन या कलोक्त जीवन या व्यक्ति का संरक्षण

protection of interests of minorities: [art. 29, margin, Const.] अधिकारिक द्वारा दी गई संरक्षित वन

protection of life and personal liberty: [art. 21; Consl.] रक्षा का संचालन

protection of monuments and places and objects of national importance: [art. 49, margin, Const.] संरक्षित संरक्षित वन

protection of national treasures: [s. 11(2)(1), Customs Act] रक्षा का संचालन

protection of patens, trade marks and copyrights: [s. 11(2)(n), Customs Act] रक्षा का संचालन

protection of persons and animals: [s. 7(6), Sarais Act] रक्षा का संचालन

protection of President and Governors and Rajpramukhs: [art. 361, margin, Const.] रक्षा का संचालन

protection of publication: [s. 372, Press Council Act] रक्षा का संचालन

protection of publication of proceedings of Parliament and State legislatures: [s. 361A, margin, Const.] संरक्षित रक्षा का संचालन

protection of the interests of any scheduled tribe: [art. 19(5), Const.] रक्षा का संचालन

protection of title: [s. 13, Indian Trusts Act] रक्षा का संचालन

protection order: [s. 25(4), Presidency-towns Insolvency Act] संरक्षित वन

protective home: home for shelter: [s. 2(2), Immoral Traffic (Prevention) Act] संरक्षित वन

protective work: [s. 57(yy), Mines Act] संरक्षित वन

protector of emigrants: [s. 3(1), Emigration Act] संरक्षित वन

protectorate: I. [sch. 1, s. 8, Arbitration (Protocol and Convention) Act] संरक्षित वन II. 2. [s. 24(a), Reciprocity Act] संरक्षित वन III. [s. 2, T.P. Act] संरक्षित वन

protemporne appointment: [संस्लेखित निर्देश]

protemporne chairman: [s. 15(4), Delhi Sikh Gurudwaras Act] रक्षा का संचालन

protest: I. a written declaration made by the master of a ship attested by a Justice of the Peace or a Consul, stating the circumstances under which injury has happened to the ship or cargo, or under which officers or crew have incurred any liability [s. 32, ill. (b), Indian Evidence Act] रक्षा का संचालन II. 2. a complaint, objection or display of unwillingness usually to an idea or cause of action [Or. 30, r. 8, C.P.C.] रक्षा का संचालन

protest, appear under: [Or. 30, r. 8, C.P.C.] रक्षा का संचालन

protect by the master of a ship: [s. 1, item 51; Indian Stamp Act] रक्षा का संचालन

protest for better security: [s. 100, Negotiable Instruments Act] रक्षा का संचालन

protest for non-acceptance: [s. 21, Negotiable Instruments Act] रक्षा का संचालन

protest for non-payment: [s. 103, Negotiable Instruments Act] रक्षा का संचालन

protest of bill or note: [sch. 1, item 50, Indian Stamp Act] रक्षा का संचालन

protest of bill or note: [s. 104, Negotiable Instruments Act] रक्षा का संचालन

protest of bill or note: [s. 128(2)(c), C.P.C.] रक्षा का संचालन

protest order: [s. 25(4), Presidency-towns Insolvency Act] रक्षा का संचालन

provisional conversion: [s. 8, 10(3), Children Act and art. 20, Const.] रक्षा का संचालन

provisional order: [s. 126, Indian Evidence Act] रक्षा का संचालन

provide: 1. to establish (a thing) as true (as by argument or evidence) [s. 482, I.P.C.] रक्षा का संचालन II. 2. to subject to a testing process (any natural, prepared or manufactured substance or object) [s. 5(a), Arms Act] रक्षा का संचालन

provided: I. 1. to make a stipulation; to lay down a legal provision [s. 12(2)(b), Press Council Act] रक्षा का संचालन II. 2. to make provision [s. 10(3), Children Act and s. 8, exprn. 2, ill. (e), Indian Evidence Act] रक्षा का संचालन

provided: with a supply of cotton cloth: [long title, Cotton Cloth Act] रक्षा का संचालन

provided always that: [Or. 11, r. 22, C.P.C.] रक्षा का संचालन
provided, as: [s. 2(d), T.P. Act] prudent commercial practice provided that: denoting a condition on which any action, operation or transaction is to be taken; making an exception to the main legal provision by laying down a special provision for the case excepted from the operation of the main rule [s. 10, T.P. Act]; [s. 19(2), prov., Inland Vessels Act] prudent and wise provided also that: [s. 112, prov., T.P. Act] prudent and wise provided further that: [s. 7(4), prov., Coal Mines Labour Welfare Fund Act and art. 62, second prov., Const.] prudent and wise provided fund: a fund in which the subscription or deposits of any class or classes of employees are received and held on their individual accounts, and includes contributions from the employer, if any, credited in respect of, and any interest accruing on, such subscriptions or deposits under the rules of the fund [s. 60(k), prov. (k), C.P.C.] prudent and wise provider fund clerk: [art. 356, margin, Const.] prudent and wise provider society: a society making provision for the future [s. 2(3)(ii), expln. III, Life Insurance Corporation Act] prudent and wise provider, superannuation, welfare or other fund: [s. 10(1), Burmah Shell (Acquisition of Undertakings in India) Act] prudent and wise provider: one acting for another; a proxy paper providing for depreciation: [art. 251, prov. (h), Limestone and Dolomite Mines Labour Welfare Fund Act] prudent and wise providing for punishment: [art. 35(b), Const.] prudent and wise province: a portion of a country [s. 3(45), General Clauses Act] prudent and wise province in question: [s. 3(47), General Clauses Act] prudent and wise provisions: food, victuals eatables and drinkables [s. 38(g), Army Act] prudent and wise provisional: not final, temporary [s. 98, Indian Evidence Act] prudent and wise provisional certificate: a certificate making provision for the future in the Federal Court before His Majesty in Council: [s. 65(2), prov., Inland Vessels Act] prudent and wise provisional certificate or declaration: [s. 65(1), prov. (k), Inland Vessels Act] prudent and wise provisional certificate of approval: [s. 65(3)(b), Delhi School Education Act] prudent and wise provisional certificate of fitness: [s. 15(3)(b), Delhi School Education Act] prudent and wise provincial: superannuation, welfare or other fund: [s. 10(1), Burmah Shell (Acquisition of Undertakings in India) Act] prudent and wise provincial Act: an Act passed by a provincial legislative authority [s. 60(1), prov., Const.] prudent and wise provincial expressions: words, phrases or forms of speech current in a particular province or locality [s. 98, Indian Evidence Act] prudent and wise provincial government: [s. 3(47), General Clauses Act] prudent and wise provincial revenue: [s. 57(5), Registration Act] prudent and wise provisions and purchase superintendent: [s. 388B(I)(b), Companies Act] prudent and wise provision for advancement: [s. 59, T.P. Act] prudent and wise provision for discount: [s. 59, T.P. Act] prudent and wise provision for doubtful debts: [s. 31(10), Navy Act] prudent and wise provision for improvement of medical facilities: [s. 5(2)(a)(i), Limestone and Dolomite Mines Labour Welfare Fund Act] prudent and wise provision for introduction and passing of bills: [art. 107, margin, Const.] prudent and wise proviso: a clause inserted in a legal or formal document, making some condition, stipulation, exception or limitation or upon the observance of which the operation or validity of the instrument depends [s. 105, Indian Evidence Act] prudent and wise provocateur: the act or an act of exciting anger, resentment or irritation [s. 153, I.P.C.] prudent and wise provocation, grave and sudden: [s. 200, excep. 1, I.P.C.] prudent and wise proxy: to incite or stimulate a person to action [s. 115(1), Aliagur Muslim University Act] prudent and wise provost: a governing officer of a university or college [s. ch. item (11)(i), Aligarh Muslim University Act] prudent and wise provost marshal: [s. 3(xx), Army Act] prudent and wise proximity: immediate nearness in time, place, relationship etc. [s. 5(1), Destructive Insects and Pests Act and s. 32(2), Indian Electricity Act] prudent and wise proximo: accessory],,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,,.,,
prudent man: a person having sound judgement in practical affairs

prudential: dallying with lascivious thoughts काम कुदा
pseudonym: fictitious name assumed, as by an author [s. 2(3)(a), Copyright Act] प्रामाण्य
pseudonymous work: [s. 23(3), Copyright Act] छायाखाना वास्तव उत्तर
pseudonymously: [s. 22(1), Copyright Act] प्रामाण्य से
psychologist: मनोविज्ञानी

psychology, department of: [sch. statute 44(b)(vii), Aligarh Muslim University Act] मनोविज्ञानी विभाग

puberty: the earliest age at which persons are capable of beinggetting or bearing children विवाह यथा

public: 1. the people; the general body of mankind [s. 12, I.P.C.] सभी
2. or belonging to the people: pertaining to a community or a nation; general [s. 126(1), Representation of the People Act, 1951] सार्वजनिक
3. unceounced, not private [s. 8, expinus. 2, Ill. (a), Indian Evidence Act] नैसर्गिक

public accommodation: [s. 3, Stage-Carriages Act] लोक आवास

public account: [s. 34, Indian Stamp Act] लोक विनायक

public account of India: [art. 266(2), Const.] भारत का लोक विनायक

Public Accountant: [s. 2, Public Accountants Default Act] लोक विनायक

Public Accounts Committee: लोक विनायक समिति

Public Accounts Committee’s report: लोक विनायक समिति की रिपोर्ट

Public Accounts Department: लोक विनायक विभाग

public action: any proceeding taken by public authorities लोक कार्य

public acts, records and judicial proceedings: [art. 26, margin, Const.] सार्वजनिक कार्य, अनुपालन और न्यायिक कार्यान्वयन

public address: सार्वजनिक भाषण

Public Administration Institute: लोक विनायक संस्थान

public advantage: [s. 63(2)(c), Trade and Merchandise Marks Act] सार्वजनिक सभ्यता

public advertisement: [Or. 1, r. 8(2), C.P.C.] लोक विज्ञापन

public amenity: [s. 2(1), Delhi Urban Art Commission Act] सार्वजनिक सुधा-सुविधा

public analyst: [s. 8, Prevention of Food Adulteration Act] सार्वजनिक विदेशी वस्त्र

public and private business: [s. 114, Indian Evidence Act] लोक और प्रामाण्य कार्य

public appeals: [s. 19(2), C.P.C.] लोक अभियंता

public appearance: [s. 55(1), prov., thirdly, C.P.C. s. 47(2), prov., Cr. P.C. and s. 42, Indian Lunacy Act] सन्नाटा के साथ आगे आना

public are substantially interested: [s. 2(18), Income-tax Act] सार्वजनिक विनायक

public assistance: [s. 144(3), Prevention of Seditious Meetings Act] सार्वजनिक अभियंता

public auction: a public sale of property conducted by biddings [sch. I, app. E. Form No. 29, C.P.C.] लोक वित्तीय

public authority: [s. 9(a), Factories Act] लोक विनायक

public body: [s. 2(35), Income-tax Act] मानवीय विनायक

public book: any record of register maintained by a public authority लोक विनायक

public bridge: a bridge accessible to or shared by all members of the community [s. 2(m), Indian Electricity Act] सार्वजनिक गति

public capacity: [s. 479, expinn., Cr. P.C.] सार्वजनिक विनायक

public carriage of passengers: [s. 3(4), Indian Railways Act] लोक विनायक

public chariots: any impost made by public authorities for any public purpose [s. 55(1)(a), T.P. Act] लोक अभियंता

public charitable purpose: [s. 2(17), Estate Duty Act] लोक विनायक प्रयोग

public charities: [s. 92, C.P.C.] लोक अभियंता

public company: [s. 2(37), Companies Act] लोक विनायक
purify
quadruplicate: 1. a quality, accomplishment, etc. which qualifies or fits a person for some office or function [s. 203, Representation of the People Act, 1950] अथवा 2. something that qualifies or restricts [1st sch., app. C, Form No. 11, C.P.C.] विनियम

qualification certificate: अथवा विनियम अथवा

qualification, essential: विनियम अथवा

qualification for membership of Parliament: [art. 84, margin, Const.] संसद की सदनों के लिए अथवा

qualification for membership of State Legislature: [art. 173, margin, Const.] राज्य सभ्यों के लिए अथवा

qualification shares: [ss. 49(2) and 266(1)(b)(i), Companies Act] आत्मसेवक (प्रमाण)

qualifications for appointment as Governor: [art. 157, margin, Const.] राजभार निवृत्त होने के लिए अथवा

qualifications for election as President: [art. 58, margin, Const.] स्वातन्त्र निवृत्त होने के लिए अथवा

qualified: endowed with qualities or possessed of accomplishments, which fit one for certain end, office or function [s. 174(3), C. P. C.] आत्मसेवक

qualified candidate: अथवा अथवा

qualified for election: [art. 58(1)(c), Const.] निवृत्त होने के लिए अथवा

qualified for naturalisation: [s. 6(1), Citizenship Act] अधिवृत्तिकार के लिए अथवा

qualified for re-appointment: [s. 224(2)(a), Companies Act] अधिवृत्तिकार के लिए अथवा

qualified medical man: [s. 174(3), C. P. C.] आत्मसेवक अथवा

qualified medical practitioner: [s. 21(1)(i), Workmen's Compensation Act] अधिवृत्तिकार निवृत्त अथवा

qualified or conditional: [s. 12(1), expl., Contempt of Courts Act] अधिवृत्तिकार संबंध अथवा

qualified persons, eminently: उनकी अभिवृत्ति से अधिवृत्तिकार अथवा

qualified privilege: it protects defendant from liability only if he uttered defamatory statements without actual malice अधिवृत्तिकार संबंध के लिए

qualified support: स्वातत्त्व अथवा

qualified to be appointed a judge: [art. 79(1), Const.] अधिवृत्तिकार निवृत्त होने के लिए अथवा

quality: 1. to give the required qualities to; to fit especially for an office or privilege [s. 28(i), Naval Vessels Act] अधिवृत्तिकार निवृत्त अथवा 2. to become legally capable अधिवृत्तिकार निवृत्त 

2. to limit or modify the meaning of [s. 34(4), Capital Issues (Control) Act] अधिवृत्तिकार निवृत्त अथवा 4. to modify by attachment of condition अधिवृत्तिकार निवृत्त अथवा

qualifying an order: [s. 79(2)(a), Presidency-towns Insolvency Act] अधिवृत्तिकार निवृत्त अथवा

qualifying clause: अधिवृत्तिकार निवृत्त अथवा

qualifying date: [fs. 14(b) and 19(a), Representation of the People Act, 1950] अधिवृत्तिकार निवृत्त अथवा

qualifying examination: अधिवृत्तिकार निवृत्त अथवा

qualifying marks: अधिवृत्तिकार निवृत्त अथवा

qualifying premium: [fs. 80F(i), Income-tax Act] अधिवृत्तिकार निवृत्त अथवा

qualifying service: [s. 4,(o) Former Secretary of State Service Officers (Conditions of Service) Act] अधिवृत्तिकार निवृत्त अथवा

qualifying word: [s. 3(1a), Cr. P. C.] विनियम अथवा

quality marking officer: अधिवृत्तिकार निवृत्त अथवा

quality of goods: [s. 2(12), Sale of Goods Act] विनियम अथवा

quality, personal: [fs. 15(b), prov., Specific Relief Act] विनियम अथवा

quantity: total amount, size or magnitude [s. 37, Sale of Goods Act] विनियम अथवा

quantity accounts: विनियम अथवा

quantum: quantity; a certain amount [s. 14, Seamen's Provident Fund Act] विनियम अथवा

quantum of goods cleared: [s. 280(1)(F), Income-tax Act] विनियम अथवा

quarantine: the fact or practice of isolating or being isolated as a precaution against the spread of any infectious disease; the period of such isolation, also the place where such isolated persons are detained [s. 271, I. P. C.] अधिवृत्तिकार निवृत्त अथवा

quarantine leave: अधिवृत्तिकार निवृत्त अथवा

quarantine restriction: [ss. 174(3), Representation of the People Act] अधिवृत्तिकार निवृत्त अथवा

quart: 1. an excavation or system of excavations for the purpose of, or in connection with getting of minerals (whether in their natural stage or in solution or suspension) or products of minerals being neither a mine nor merely a well or borehole or a well and borehole combined [s. 2(b)(iv), Coal Mines Provident Fund and Miscellaneous Provisions Act and s. 108(a), T. P. Act] अधिवृत्तिकार निवृत्त अथवा

quarry: to annul; to make null and void; to throw out as invalid; to put an end to a legal proceeding अधिवृत्तिकार निवृत्त अथवा

quarrying: [s. 2(1)(ii), Mines Act] विनियम अथवा

quarryman: अधिवृत्तिकार निवृत्त अथवा

quarter: 1. fourth part of the year [s. 64(4), Expl., Factories Act] विनियम अथवा 2. fourth part अधिवृत्तिकार निवृत्त अथवा 3. a living accommodation विनियम अथवा

quarter average pay: अधिवृत्तिकार निवृत्त अथवा

Quarter Master: अधिवृत्तिकार निवृत्त अथवा

Quarter Master General: अधिवृत्तिकार निवृत्त अथवा

quartered in naval barracks: [s. 93(3)(d), Navy Act] विनियम अथवा

quarterly instalment: [s. 280, Income-tax Act] विनियम अथवा

quarterly report: [स. 8(6), Income-tax Act] विनियम अथवा

quarterly trade accounts: [स. 8(6), Income-tax Act] विनियम अथवा

quartz: अधिवृत्तिकार निवृत्त अथवा

quartz: 1. fourth part of a year [s. 64(4), Expl., Factories Act] विनियम अथवा 2. fourth part विनियम अथवा 3. a living accommodation विनियम अथवा

quarter: 1. fourth part of the year [s. 64(4), Expl., Factories Act] विनियम अथवा 2. fourth part विनियम अथवा 3. a living accommodation विनियम अथवा

quashing the commitment: annulling the order of sending for trial before a court of sessions of a person charged before the examining magistrate with offences triable by a court of sessions विनियम अथवा

quasi-commercial undertaking: अधिवृत्तिकार निवृत्त अथवा

quasi-commercial undertaking: [s. 128(2)(i), C. P. C.] विनियम अथवा

quasi-easements: the term applies to those easements which not being easements of absolute necessity come into existence for the first time by presumed grant or operation of law on a severance of two or more tenements formerly united in the sole or joint possession or ownership of one or more persons विनियम अथवा

quasi-judicial: sharing the qualities of and approximating to what is judicial; essentially judicial in character but not within the judicial power or function nor belonging to the judiciary as constitutionally defined [s. 128(2)(2), C. P. C.] विनियम अथवा
race: tribe, nation, or people regarded as common stock; one of the great divisions of mankind having certain physical peculiarities in common [s. 69(1)(a), T.P. Act and art. 23(2), Const.] भाग

reacement rent raised to the utmost: the full annual benefit of the property [s. 41, ist para, Presidency Small Cause Courts Act] अंकित भाग

radiate, fracture of: [श्रेणि, अश्रेणि] भाग

radio-active: [sc. H[(xxviii), Workmen's Compensation Act] श्रेणि अश्रेणि

radio and cable board: रेडियो और केबल बोर्ड

radio diffusion: रेडियो डिस्स्फ्यूशन

radio-fracture of: रेडियो-फ्रैक्चर-अफ

radius: रेडियस

radiology: रेडियोलॉजी

radio and cable board: रेडियो-वित्तीय सम्बन्ध

radio diffusion, delivery by: [s. 2(g), Copyright Act] रेडियो-वित्तीय सम्बन्ध हेतु व्यापार

radio mechanic: रेडियो मेक्सिकन

radio operator: रेडियो ओपरेटर

Radio Station Officer: रेडियो प्रत्यक्ष

radio telegraph apparatus: [schn., pt. 1, item 12, Commercial Documents Evidence Act] रेडियो प्रत्यक्ष

Radiologist: [s. 103(4), Customs Act] रेडियो-वित्तीय सम्बन्ध

radiology: [s. 44(g)(viii), Aligarh Muslim University Act] रेडियो-वित्तीय सम्बन्ध

radius: [s. 5(9), Aligarh Muslim University Act] रेडियस

raid: [s. 3(2), Indian Railways Act] रेडियस

raid: an invasion authorised by Government; an invasion of police; an air attack गवर्नमेंट के अनुसार एक अभियान; पुलिस का एक अभियान; एक वायु हमला

raids, border: गवर्नमेंट का अनुसार

rail bus driver: रेल बस चालक

Rail Red Tariff Rules: रेल रेड टॉरिफ रुल्स

railroad: a road laid with rails on which wheels of the wagons containing goods or passengers are made to run by locomotives or any other engine [1st sch., app. A, form No. 29, C.P.C.] रेल रोड

railway: a line or track consisting of iron or steel rails on which carriages or wagons carrying passengers or goods are moved by an engine [रेल वे; the whole organisation necessary for the working of the road and the company or persons owning or managing it] [s. 72, iii, (b), Indian Contract Act] रेल वे; रेल रोड के लिए आवश्यक सरकारी संरचना; रेल रोड और व्यापारी या व्यापारी के अधीन रोड

railway administration: the administration of the railway [s. 25(3), exp. §, Sale of Goods Act] रेल रोड प्रबन्ध

Railway Board: रेल बोर्ड

railway budget: रेल बजेट

Railway Company: a company owning and operating a railway system [s. 72, iii, (b), Indian Contract Act] रेल रोड प्रबन्ध

railway credit note: रेल वे क्रेडिट नोट
railway crosses a public road: [s. 13(c), Indian Railways Act] रेल बाधा पार करती है
railway Dak Sorter: रेल डाक सॉर्टर
railway fund: रेल वित्त

Railway Hotel Manager: रेल होटल मॉनिमेंट

Railway Mail service: रेल मॉइल सर्विस
railway, open lines of: रेल की खुली लाइन्स
railway or steamer communication: [Or. 5, r. 4(b), C.P.C.] रेल और स्टीमर सम्बन्ध
railway Pass: रेल बास
railway passenger: रेल पेजेंटर
railway property: [s. 2(c), Railway Protection Force Act and s. 2(d), Railway Property (Unlawful Possession) Act] रेल पेजेंटर
railway Protection Force: रेल पेजेंटर फॉर्स
railway Rates Tribunal: [s. 34(i), Indian Railways Act] रेल रेट्स ट्राबियल
ransom: the money, price or consideration paid or demanded for the release of a person or restoration of a thing [s. 66, Army Act] बुखारी

rape: carnal knowledge of a woman without her legal consent [s. 375, I.P.C.] बुखारी

rare manuscript: [s. 106(c), Rampur Raza Library Act] सुरुवात कर्मचारी

rarity of the antiquity: [s. 204(2)(iii), Antiquities and Art Treasures Act] सुरुवात की बुखारी
rash: hasty, impetuous; acting without due consideration or regard for consequences [s. 279, I.P.C.] बुखारी; [s. 39(2)(I), Presidency-towns Insolvency Act] बुखारी
rash and hazardous speculation: [s. 42(1), Provincial Insolvency Act] अत्याचार और निर्माण|विधाय

rash driving: [s. 304A, I.P.C.] बुखारी

rash or negligent act: [s. 304A, I.P.C.] बुखारी

rash or negligent driving: [s. 304A, I.P.C.] बुखारी

rashness: the state or condition of being rash [s. 14, Indian Evidence Act] बुखारी

rate: 1. local tax [s. 21, tenth, I.P.C.] रेट; 2. a charge per unit of public service, commodity etc. [s. 263(A)(4), I.P.C.] रेट

rate book: [s. 60, Indian Railways Act] रेट-सूचक

rate card: रेट कार्ड; रेट कर

rate, concessional: रेटीफाइड रेट

rate contract: रेट निर्धारित कार्य

rate in force: [s. 237(A), Income-tax Act] बुखारी

readjustment: [s. 21, tenth, I.P.C.] बुखारी

readiness and willingness to perform: [s. 64, expn., C.P.C.] बुखारी

readjustment: [s. 21, tenth, I.P.C.] बुखारी

readjustment: [s. 21, tenth, I.P.C.] बुखारी

reader: one who performs the act of reading बुखारी; lecturer, especially a higher grade of university lecturer [s. 2(2), Aligarh Muslim University Act and s. 5(7), Jawaharlal Nehru University Act] बुखारी; [s. 5(7), North-Eastern Hill University Act and s. 5(6), University of Hyderabad Act] बुखारी या; in courts बुखारी

reader of a university: विशिष्टताभित्र के यात्री

readership: [s. 5(7), North-Eastern Hill University Act and s. 5(6), University of Hyderabad Act] बुखारी या; in courts बुखारी

ready and willing to give possession: [s. 32, Sale of Goods Act] बुखारी या; व्यापार

ready and willing to give possession: [s. 32, Sale of Goods Act] बुखारी या; व्यापार

ready and willing to give possession: [s. 32, Sale of Goods Act] बुखारी या; व्यापार
real delivery contract: [s. 2(i), Forward Contracts (Regulation) Act] योग्य व्यग्यवाह
read for storing: prepared for storing [Or. 21, r. 75(1), C.P.C.] भारत में रखने के लिए तैयार।
money ready: money on hand or quickly available, especially money held ready for payment or actually paid at the time of a transaction [s. 133, ill. (d), Indian Contract Act] खरीद निर्देश.
reaffirm: [s. 28(4), Aligarh Muslim University Act] पुनः समर्पित करना.
reasonable place: [s. 49, Indian Contract Act] उपयुक्त स्थान.
realization of any investment: [s. 25, Damodar Valley Corporation Act] अन्तर्गतिक निर्धार.
reasonable facility for withdrawing: [s. 42(1), C.P.C.] उपयुक्त स्थान.
real estate market: [s. 16(2)(b), Indian Contract Act] उपयुक्त स्थान.
real or apparent: [s. 66(2), Indian Succession Act] शास्त्रीय अनुभव.
real ground: [s. 2, I. P.C.] राशिदार.
real person: an actual person or a person in existence [s. 14, ill. (d), Indian Evidence Act] शास्त्रीय विश्वास.
real property: [s. 182, ill. (iv), Indian Succession Act] उपयुक्त निर्धार.
real question or issue: the actual purchaser [s. 66(2), C.P.C.] शास्त्रीय केतन.
reasonable compensation: [s. 39, T.P. Act] उपयुक्त अनुक्रम.
real relation: the relationship that actually subsists [s. 6, Indian Partnership Act] शास्त्रीय संबंध.
real value: [s. 18(1), Indian Evidence Act] उपयुक्त निर्धार.
realignment thereof: [s. 25, Damodar Valley Corporation Act] पुनः स्थान.
realisable assets: [s. 37, T.P. Act] उपयुक्त निर्धार.
reasonable facility: the action of obtaining or acquiring [s. 25, Damodar Valley Corporation Act] पुनः स्थान.
realisation: [s. 248(3), Companies Act] उपयुक्त अनुक्रम.
realisation of the minor's estate: [s. 8(1), Hindu Minority and Guardianship Act] योग्य व्यग्यवाह.
realized: acquired possession of [s. 6(1)(b), Life Insurance Corporation Act] उपयुक्त निर्धार.
reasonable facility for withdrawing: [s. 55(1), C.P.C.] उपयुक्त अनुक्रम.
reasonable for foreseeing the test of foreseeability means that if the damage complained of was by the defendant as a reasonable man, his breach of duty or negligent conduct would be the legal cause of the damage and he would be responsible for it [s. 284(4), Companies Act] उपयुक्त अनुक्रम.
reasonable ground: [s. 10, Indian Evidence Act and s. 25(1) C.P.C.] उपयुक्त अनुक्रम.
reasonable hour: [s. 36(1), Sale of Goods Act] उपयुक्त अनुक्रम.
reasonable length: [s. 284(4), Companies Act] उपयुक्त अनुक्रम.
reasonable elevation: [s. 182, ill. (iv), Indian Succession Act] उपयुक्त अनुक्रम.
reasonable excuse: [s. 39(1), Cr. P.C.] उपयुक्त अनुक्रम.
reasonable measure: [s. 39(1), Cr. P.C.] उपयुक्त अनुक्रम.
reasonable notice: [s. 37, T.P. Act] उपयुक्त अनुक्रम.
reasonable opportunity: [s. 384(1), prov. (a), Cr. P.C.] उपयुक्त अनुक्रम.
reasonable manner: [s. 7(2), Indian Contract Act] उपयुक्त अनुक्रम.
reasonable computation: [s. 39, T.P. Act] उपयुक्त अनुक्रम.
reasonable or probable cause: [s. 384(1), prov. (a), Cr. P.C.] उपयुक्त अनुक्रम.
reasonable or probable ground: [s. 95(b), C.P.C.] उपयुक्त अनुक्रम.
reasonable precaution: [s. 79(a), Trade and Merchandise Marks Act]
reasonable precision: [s. 134(5), Navy Act]
reasonable probability: [Or. 25, r. 1(2), C.P.C.]
reasonable prominence: [s. 170(2), Companies Act]
reasonable remuneration: [Or. 16, r. 2(2), C.P.C.]
reasonable restriction: [art. 19(2), Const.]
reasonable suspicion: [s. 40(1)(d), Cr. P.C.]
reasonable time: [s. 35, T.P. Act]
reasonable quantities of arms: [s. 10(2), Arms Act]
reasonably: in a reasonable manner; to a fairly sufficient extent
reasonably accurate description: description which is accurate to a fairly sufficient extent
reasonably attributable to the operations: [s. 9(1)(h), expln. (a), Income-tax Act]
reasonably calculated to suggest: [s. 41(2)(b), Pharmacy Act]
reasonably expend: [s. 20(1)(k), Income-tax Act]
reasonably practicable: [Or. 1, r. 8(1), C.P.C.]
reasonably suspect: [s. 40(1)(b), Cr. P.C.]
reasons to be recorded in writing: [s. 116(6), C.P.C.]
reassemble: [s. 112(2), Navy Act]
reassemble: [art. 123(2)(a), Const.]
reassess: [s. 8(b), Companies (Profits) Surtax Act]
re-assessment: [s. 2(3), Wealth-tax Act and s. 149(3), Income-tax Act]
reseal: [s. 46(13)(ii), Wealth-tax Act]
reassure: [s. 274(4), Insurance Act]
re-attachment: [s. 131(2)(a), Const.]
rebate: a reduction from a sum of money to be paid; a discount
rebate: [s. 38, r. 11, C.P.C.]
rebate: to repel by counter-proof; to refuse (evidence or charge etc.)
rebut a reliance on: [s. 9, Indian Evidence Act]
recall a case: [s. 409(1), Cr. P.C.]
recall a case: [s. 409(1), Cr. P.C.]
recall and re-examine: [s. 311, Cr. P.C.]
recapitulation: [s. 116(6), Cr. P.C.]
receipt: an acknowledgement of money or goods received
receipt book: [s. 25, Presidency Small Cause Courts Act]
réception and treatment: [s. 34, Indian Stamp Act]
receipt and discharge: [s. 79(a), Trade and Merchandise Marks Act]
receipt and discharge: [art. 123(2)(a), Const.]
receipt clerk: [s. 25, Presidency Small Cause Courts Act]
receipt of a complaint: [s. 202(1), Cr. P.C.]
receipt of consideration: [s. 58(c), Registration Act]
receipt of goods: [s. 32(2), Indian Evidence Act]
receipt of money: [s. 32(2), Indian Evidence Act]
receipt of security: [s. 32(2), Indian Evidence Act]
receipt of the order: [s. 442(1), Cr. P.C.]
receipt of the report: [s. 79(a), Trade and Merchandise Marks Act]
receipt and discharge: [art. 123(2)(a), Const.]
receipt and discharge: [s. 197(3), Income-tax Act]
recipient of the benefits of a charity: [s. 7(4), Estate Duty Act]
recipient of the benefits of a charity: [s. 197(3), Income-tax Act]
recipient order: [s. 5, Indian Lunacy Act]
recipient of the benefits of a charity: [s. 7(4), Estate Duty Act]
recipient of the benefits of a charity: [s. 7(4), Estate Duty Act]
recruitment of persons other than district judges to the judicial service

record of finding : [s. 340(1)(a), Cr. P.C. and s. 145(1), Army
Act] ज्ञापित अभिलिपि करना

record an order : [s. 15(1)(a), Indian Forest Act] अभिलिपि अभिलिपि करना

record, apparent on the face of : [Or. 47, r. 1(c), prov., C.P.C.] अभिलिपि को देखने से ही प्रकट

record arranger : अभिलिपि विभाग

record clerk : अभिलिपि विभाग

record division : अभिलिपि विभाग

record embodying the recording in any part of the sound track :
[s. 2(m)(ii), Copyright Act] वर्ण-वर्ण के लिए या क्रम का संशोधन करना जाने के साथ

record in writing : [s. 39(1)(d), C.P.C.] लेखन द्वारा अभिलिपि करना ; लेखन

record is material to the suit : [Or. 13, r. 10(2), C.P.C.] या अभिलिपि तत्त्वांश है

Record Keeper : अभिलिपि विभाग

Record Lifter : भोजनालय

record, maintain : [s. 25(1)(m), Army Act] अभिलिपि भोजन

record of assessment : [s. 143(1)(d), Income-tax Act] निर्धारण का अभिलिपि

record of evidence : [s. 299, Cr. P.C.] साक्ष्य का अभिलिपि

record of examination of parties : [s. 50, r. 1(b), C.P.C.] वक्ता की

record of proceeding : कार्यक्रम का अभिलिपि

record of settlement of survey : [Or. 7, r. 3, C.P.C.] भू-व्यवस्था या भूगोल व्यवस्था का, भूगोल या सिल पर भूगोल का अभिलिपि

record of the suit : [Or. 26, r. 7, C.P.C.] धारा का अभिलिपि

record recording the programme : [s. 2(m)(iv), Copyright Act] श्रेणी का व्याख्यान करने का लिए विचार

Record Room Officer : अभिलिपि-वान अधिकारी

record shall be interpreted to him : [s. 276(3), Cr. P.C.] अभिलिपि के पावक वाह करने का अभिलिपि

record show : [s. 345(3), Cr. P.C.] अभिलिपि के पावक वाह करने का अभिलिपि

record sorter : अभिलिपि व्यवस्था करने का लिए, अभिलिपि व्यवस्था करने का लिए

record suppliers : अभिलिपि व्यवस्था करने का लिए

record the substance of the evidence : [s. 12(2), Cr. P.C.] या अभिलिपि के भाषण का अभिलिपि

recorded as certified, why: to be recorded as certified, why:

recorded as certified, why: [Or. 21, r. 2(2), C.P.C.] या अभिलिपि के भाषण का अभिलिपि

recorded : अभिलिपि करके, अभिलिपि करके:

recorder : अभिलिपि करके:

recording : एक रिकॉर्ड अन ऑर्डर निर्देशपत्र के लिए निर्देशपत्र के लिए निर्देशपत्र के लिए

recording a debit : [s. 73(1)(c), Foreign Exchange Regulation Act] व्यापार नापक

recording reasons in writing : [s. 87, Cr. P.C.] निर्देश की अभिलिपि करना

recording of evidence : [s. 37(3), C.P.C.] साक्ष्य का अभिलिपि

recording of judgments : [Or. 49, r. 2, C.P.C.] निर्णय का अभिलिपि करना

recording of the rainfall : [s. 20(1), Water (Prevention and Control of Pollution) Act] का अभिलिपि

recording the reasons of inability : [s. 274(1), prov., Cr. P.C.] अभिलिपि के कारण का अभिलिपि करना

recording of rights : a record kept of rights of owners etc. in lands of villages and towns अभिलिपि-अभिलिपि

records of survey : [s. 3(2), Burn Company and Indian Standard Wagon Company (Taking Over of Management Act) अभिलिपि अभिलिपि

records of survey : [s. 3(2), Indian Iron and Steel Company (Taking Over of Management Act) अभिलिपि का अभिलिपि

recount : count again [s. 169(2)(g), Representation of the People Act, 1951] पुनःप्रकट, पुनःप्रकट करना

recount : to compensate for something, to make good [s. 32, Indian Trusts Act] वियोग करना

recomp : [s. 18(1), prov., Estate Duty Act] अभिलिपि

recomp of impost : व्यक्ति का अभिलिपि

recovery : अभिलिपि, अभिलिपि, अभिलिपि
rehabilitation of youthful offenders: [s. 360(10), Cr. P.C.] अराधकों का सुधार
rehear: [s. 246(4), Income-tax Act] दर्शन के सुधार करना
rehear the appeal: hear (the arguments in) the appeal again [Or. 41, r. 21, C.P.C.] अराधकों को पुन: सुनना
rehearing of suit: [s. 25, Presidency Small Causes Courts Act] अराधक का पुन: सुनवाई
reimburse: [s. 27(4), Industrial Finance Corporation Act, s. 132, Indian Trusts Act and s. 61(1), Passports Act] वापसी करना
reimbursed, entitled to be: [s. 68, Indian Contract Act] पुन: सुनवाई पाने का अधिकार
reimbursed, shall be: [s. 27(4), Industrial Finance Corporation Act] पुन: सुनवाई का अधिकार
reimbursement: [s. 44(b), Estate Duty Act] पुन: सुनवाई
reinfect: [s. 31(3), Children Act] रोग पुन: संक्रमित करना
reinforced concrete: पुन: संक्रमित बनाना
reinstate: to re-establish; to place again in a former state, condition or office; to restore to a state or position from which the object or person had been removed [s. 49, T.P. Act] वापसी करना; पुन: स्थापित करना; [s. 7(1), Indian Reserve Forests Act] पुन: स्थापित करना
reinstatement: [s. (5), Indian Electricity Act] वापसी करना; पुन: स्थापित करना; [s. 132, Cr. P.C.] वापसी करना; 2. restoring [s. 720(1), T.P. Act] पुन: स्थापित करना
reinstating: 1. to replace in an original or equivalent state [s. 49, T.P. Act] पुन: स्थापित करना
reinsurance: [s. 44(b), Estate Duty Act] पुन: सुनवाई
reinsurance business: business of insurance by another insurer of all or a part previously assured by the direct-writing company [s. 6(2)(a), Life Insurance Corporation Act] पुन: सुनवाई बांधकाम
reinsurance treaties: treaties to take out additional insurance on the same risk and occurs when an insurer considers that he has incurred too great a hazard and reinsures with others so that in case of loss the liability will be more widely distributed [s. 34F, Insurance Act] पुन: सुनवाई बांधकाम
re-issue of notice: [s. 127(2), Income-tax Act] नोटिफिकेशन का पुन: समाप्ति किया जाना
reject: 1. to refuse to hear, receive or admit अप्रतियोगी करना; अंथुप करना; 2. to refuse to grant or accede to; to throw or cast away [Or. 41, r. 10(2), C.P.C.] प्रतिच्छेदन करना; बाहर करना; [s. 340(2), Cr. P.C.] बाहर करना; 3. to refuse to accept [s. 121, Cr. P.C. and art. 106(1)(a), Const.] अतिक्रमण करना
reject the appeal: to refuse to entertain an appeal [Or. 41, r. 10(2), C.P.C.] अणुत्तिप्रित करना; अतिक्रमण करना
reject the rest: [s. 37(3), Sale of Goods Act] लेने को प्रतिच्छेदित करना; लेने को नापन्न करना
rejected bid: अवचाचारी झोपी
rejected candidate: (as opposed to selected candidate) हार जाने की प्रतिक्रिया प्रदान करना; पुन: सभी प्रतिक्रिया
rejected evidence: evidence i.e. testimony of witness or a document which the court has refused to admit [s. 167, Indian Evidence Act] अप्रार्थवत तथ्य
rejected goods: [s. 43, Sale of Goods Act] प्रतिच्छेदि वस्तु; अनुचारी वस्तु
rejection: the action of rejecting [s. 4(4)(b), Bondi and Cigar Workers (Conditions of Employment Act) प्रतिच्छेदन करना; [s. 167, Indian Evidence Act] अप्रार्थवत तथ्य
rejection memo: अवचाचारी झोपी
rejection of a plaint: [s. 2(2), C.P.C.] अपील का प्रतिच्छेदन
rejection of the doctrine of separate but equal: जासूस रूप में उपलब्ध तथ्य का खाता
rejoin: [s. 39(c), Army Act] वापसी करना
rejoinder: ऊपर; पुनःसाधन
relatable: से आधिकारिक; से संबंधित भावना का साक्षे ना बनाना
related: [s. 3(1)(a), Hindu Succession Act] जोड़ी
relating to: [preamble, Cr. P.C.] संबंध
relation: 1. a person connected by consanguinity or affinity [s. 6(a), T.P. Act] संबंधी; 2. relationship: the mode in which one entity stands to another [s. 4, Indian Partnership Act] संबंध
relationship between persons: [s. 4, Indian Partnership Act] संबंधी के बीच का संबंध
relaxation: I. the action of relaxing or the state of being released

release: I. the action of releasing or the state of being released

relief: I. deliverance from some hardship, burden or grievance

relevant question: any question which relates to matters which are pertinent to a proper decision being reached in the case

relevant to the matter: any question which relates to matters which are connected with, pertinent to the matter in hand

relevant to: connected with, pertinent to the matter in hand

relenting his other agents at the election

relief agency: an agent appointed by a candidate for the purpose of relieving his other agents at the election

relief claimed is under-valued:

relief of indebted agriculturists:

relief of distress:

relief on account of:

relief against forfeiture:

relief that may be claimed:

relief service:

relief of double taxation, agreement for:

relief as the measure of damage

relief as an ordinary measure

relief to be free or clear (a person) from an obligation

relieving his other agents at the election

relief to be free or clear (a person) from an obligation

relief shall not be given:

relieve: I. to set free from restraint, to make less severe or strict

relieved by his fellow agents at the election

relief from responsibility:

relief from the obligation of insurance:

relief of persons suffering:

relief that the court may grant:

relief in a family life

relief in property:

relief in respect of:

relief under a statute

relief under a statute

relief that may be claimed:

relief by the court:

relief that may be given:

relief that may be granted:

relief tribunal:

relief where the court may grant:

relief tribunal:

relieve from an obligation

relieving his fellow agents at the election

relieving his agents at the election

relief from responsibilities:

relief of indebted agriculturists:

relief on account of:

relief as the measure of damage

relief as an ordinary measure

relief to be free or clear (a person) from an obligation

relieve: I. to set free from restraint

relief in a family life

relief in property:

relief in respect of:

relief under a statute

relief that may be claimed:

relief by the court:

relief that may be given:

relief that may be granted:

relief tribunal:

relief from responsibility:

relief from the obligation of insurance:

relief of persons suffering:

relief that the court may grant:

relief in a family life

relief in property:

relief in respect of:

relief under a statute

relief that may be claimed:

relief by the court:

relief that may be given:

relief that may be granted:

relief tribunal:
relieve of the responsibility: [s. 12(3)(a), Cr. P.C.] उत्तरदायित्व से निर्मोचन

relieve the agricultural classes: [long title, Dekhan Agriculturists' Relief Act] खेती नागरों को पुकार करना

relieved by compensation: [s. 10, exp. (i), Specific Relief Act] प्रमाण द्वारा अंशिक रूप से निर्मोचन

relieved officer: अधिकारी हटाने का समय

relieving clerk: विविध प्रमाण

relieving officer: अधिकारी हटाने का समय

relieving train supervisor: भर्तीचिन्ह निर्देशक

relieving transportation assistant: भर्तीचिन्ह निर्देशक

religion: a system of faith and worship [s. 295, I.P.C. and art. 15(1), Const.] धर्म

religious: of or relating to religion; concerned with religion [s. 295A, I.P.C.] धर्म

religious affairs: [art. 26, margin, Const.] धार्मिक कार्य

religious and charitable purposes: [art. 26(a), Const.] धार्मिक और पूर्व प्रभाव

religious belief: [s. 295A, I.P.C.] धार्मिक विश्वास

religious belief or profession: [s. 7, University of Hudson Bay Act] धर्मभाव या बोधन

religious ceremony: [s. 296, I.P.C.] धार्मिक संस्कार

religious charge: [s. 1(2)(a), Ancient Monuments and Archaeological Sites and Remains Act] धार्मिक भवन

religious community or caste: [s. 13(1)(b), Income-tax Act] धार्मिक समुदाय या स्त्रोत

religious custom: [s. 4(x), Protection of Civil Rights Act] धार्मिक पर्यावरण

religious denomination: [s. 21(4), Children Act and art. 27, Const.] धार्मिक समुदाय

religious endowment: [s. 92(2), C.P.C.] धार्मिक विवाह

religious establishment: [s. 4, Religious Endowments Act] धार्मिक संस्थान

religious festival: [s. 12, Dramatic Performances Act] धार्मिक समारोह

religious institution: [2nd sch., art. 13, Provincial Small Cause Courts Act] धार्मिक संस्थान

religious instruction: [s. 21(4), Children Act] धार्मिक निर्देश

[art. 29(1)(k), Aligarh Muslim University Act and art. 28(1), Const.] धार्मिक निर्देश

religious observances: धार्मिक आदर

religious or charitable foundation: an endowment for development, maintenance, propagation, etc., of religion or for charity [s. 49, Indian Evidence Act] धार्मिक या धार्मिक संस्थान

religious or charitable purpose: [s. 2(24)(c), Indian Stamp Act] धार्मिक या संस्थान

religious order: a religious society or fraternity living under a rule [13(6), Hindu Marriage Act] धार्मिक संस्था

religious persuasion: [s. 17(2), Immoral Traffic (Prevention) Act] धार्मिक निर्देश

religious practice: [art. 25(2)(a), Const.] धार्मिक आदर

religious procession: धार्मिक परियोजना

religious profession: [s. 2, prov. (viii)(e), Dissolution of Muslim Marriages Act] धार्मिक आदर

religious rites or ceremonies: rites or ceremonies of the nature of, pertaining or appropriate to, concerned or connected with religion [s. 9, exp. (i), C.P.C.] धार्मिक संस्थान

religious service: a performance of religious worship [113rd sch., art. 34, Geneva Conventions Act] प्रार्थनाओं

religious susceptibilities: [s. 11(d), Trade and Merchandise Marks Act] धार्मिक आदर

religious usage: [s. 60(1), prov. (a), C.P.C.] धार्मिक प्रथा

religious vow: धार्मिक प्रतीक

religious worship: [art. 52(3), Const.] धार्मिक पुजाय

relinquish: to give over possession or control of; to leave off [s. 35, T.P. Act] वार देना; [s. 192(2)(c), Indian Partnership Act] वार देना; [s. 12(2), Presidency-towns Insolvency Act] वार देना

relinquish occupation: [s. 90(1)(e), Registration Act] अधिकार निर्मोचन

relinquishment of possession: [s. 24(7), Income-tax Act] अधिकार का निर्मोचन

rely: to depend upon a person or thing with full trust or confidence; to rest upon assurance [s. 6, r. 12, C.P.C.] प्रेषित करना; निर्भरता होना

relinquish in the alternative: [s. 6, r. 12, C.P.C.] अनुसूचित निर्भरता होना

remain: to be left upon the removal or appropriation of some part, number or quantity [s. 52(2), C.P.C.] बाकी बाकी

remain due: remain owing or payable [1st sch., app. A, Form No. 13, C.P.C.] देना निर्मोचन

remain due and unpaid, as shall for the time being: जो उस तरह देना हो सिक्के, विकल्प संस्थान ने किया गया था

remain in force: remain operative [Or. 21, r. 52(6), C.P.C.] बाकी रहना

remain in full force, effect and virtue: उस समय बाकी रहना

remainer: 1. an expectant portion, remnant, or residue of interest, which on the creation of a particular estate, is at the same time limited over to another, who is to enjoy it after the determination of such particular estate [1st sch., app. A, Form No. 13, C.P.C.] अनुसूचित; 2. that which is left when part has been taken away, used or dealt with [s. 68(4)(c), C.P.C.] बाकी

remainder-man: a person who holds or is entitled to a legal remainder [s. 15(4), Specific Relief Act] राखी बाकी

remains of the dead: [s. 297, Minors Act] वार राखी

remains unsatisfied: [s. 6(1), Bonded Labour System (Abolition) Act] बाकी रहना

remand: 1. left after the removal or appropriation of some part, number or quantity [s. 23, T.P. Act and s. 4(2), Industrial Finance Corporation Act] अनुसूचित; 2. बाकी रहना; बाकी

remand in place: an interest which is left after the determination of such particular estate [s. 20(2), C.P.C.] बाकी

remand: 2. that which is left after part has been taken away, used or dealt with [s. 68(4)(c), C.P.C.] बाकी

remand: 1. the act of sending back (a prisoner) into custody, specially in order that further evidence on the charge may be obtained; the act of sending back a case or suit or an appeal to the lower court or authority for re-hearing [s. 105(2), C.P.C. and s. 309(2), exp. Cr. P.C.] बाकी रहना

remand: 2. to send back प्रिमिनेंट रूप से

remand order: [s. 105(2), C.P.C.] धार्मिक अवसर

remand order of: [s. 105(2), C.P.C.] धार्मिक अवसर

remand the case: [Or. 41, r. 23, C.P.C.] धार्मिक अवसर

remand the suit: [s. 11(3), Suit's Valuation Act] धार्मिक अवसर

remarriage: an act or instance of marrying again [s. 108, Limitation Act] वार राखी

remedial measures: [s. 6(2)(d), Oilfields (Regulation and Development) Act] वार राखी

remedies for enforcement of rights conferred by this part: [art. 32, margin, Const.] धार्मिक अवसर
remedy: 1. something that corrects or counteracts an evil, disease, etc.
2. the legal means to recover a right or to prevent or obtain redress for a wrong; legal redress [s. 139, Indian Contract Act]

remedy, eventual: केवल

remedy for breach of warranty: [s. 59, Sale of Goods Act] निर्भर से इंते उत्तर

remedying or mitigating any pollution: [s. 32(1)(b), Water (Prevention and Control of Pollution) Act] प्रदूषण का उत्तरार्थ करना बा उससे कृत्रिम करना

rendered, services: [s. 73, exp.Indian Contract Act] अनुमोदित का उत्तरार्थ करना

remembrancer, legal: निदर्शित

remission: अनुमोदित

remission 1. the act of remitting or giving up partially or wholly a tax, debt, penalty, etc. [s. 227, I.P.C. and art. 110(1)(a), Const.]; स्थिर; 2. remission of land revenue, etc.; मान

remission of dues: देय क्षमती की मानता; देय क्षमता की पूर्ति

remission of interest: क्षमता की पूर्ति; भागी दूसरी

remission of revenue: राजद्वार की मानता; राजद्वार का पूर्ति

remission or cessation: [s. 41(1), Income-tax Act] प्रतिष्ठा अथवा समाप्ति

remissions of punishment: [art. 72(1), Const.]: लागू का समाप्ति

remissions: [s. 5(1), Central Reserve Police Force Act] आवश्यकता; समाप्तित

remissions in service: [s. 499, ill., 7th except., I.P.C.] नेता ने निपटाना

remit 1. to give up partially or wholly a tax, debt, penalty, etc. [s. 5, ill. (a), Indian Trusts Act, s. 70, Registration Act, s. 405, ill. (c), I.P.C. and art. 72(1), Const.]; भर; देय; मान; 2. to send (money) to a person or place [s. 15, ill. (a), Indian Trusts Act] निपटाना; [s. 212, ill. (a), Indian Contract Act] भन्न; मान

remittance book: <TT>

remittance transfer receipt: [s. 20(1), India Post Act] भाग भाग

remittance advice: निदर्शन भाग

remittance cashbook: निदर्शन भाग

remittance check register: निदर्शन भाग रजिस्टर

remittance clerk: निदर्शन भाग निदर्शन

remittance head: निदर्शन भाग निदर्शन

remittance in transit: कम निदर्शन; अनुमोदित में निदर्शन

remittance in transit account: कम निदर्शन बंद; अनुमोदित निदर्शन बंद

remittance into treasury: कम की कम

remittance of money: [s. 109(f)(e), Income-tax Act] धन का निदर्शन

remittance outside India as profits: [s. 33A(3)(ii)(b), Income-tax Act] बाहर के स्रोत के मार्ग से भारत के बाहर

remittance transfer receipt: निदर्शन अंतर्राष्ट्रीय

remittance: निदर्शनीय

remitter: निदर्शनीय

remuneration: भुगतान; निजी

render unlawful a subscription or contribution: [s. 15, ill. (a), Indian Trusts Act] निपटाना; [s. 39, Indian Succession Act] धन की पूर्ति

render accounts: सभा भें

render defective: [s. 26(1), Trade Unions Act] उत्तरार्थ करना

render due accounts: to submit or lay before another (for consideration or approval) true accounts [s. 9, Indian Partnership Act] रद्दा भें; नीचे भें

render ineffective: [s. 9, prov., Employees' Provident Funds and Miscellaneous Provisions Act] अनुभव भें उत्तरार्थ करना

render innocuous: [s. 26(1), Indian Carriage of Goods by Sea Act] उत्तरार्थ करना

remuneration: payment for services rendered or work done [s. 69(6), T.P. Act, s. 68(b), I.P.C. and art. 76(4), Const.]: निदर्शनीय

remuneration to auditors: केवल निदर्शनीय को निदर्शनीय

remuneration price: [s. 8(2)(b), Tobacco Board Act] भावायुगी निदर्शनीय

remunerative price: [s. 8(2)(b), Tobacco Board Act] निदर्शनीय की पूर्ति

remuneration returns: [s. 50(2)(b), Producible Cess Act] रद्दा भें निदर्शनीय।

render accounts: सभा भें

render ineffective: [s. 9, prov., Employees' Provident Funds and Miscellaneous Provisions Act] अनुभव भें उत्तरार्थ करना

remuneration: payment for services rendered or work done [s. 69(6), T.P. Act, s. 68(b), I.P.C. and art. 76(4), Const.]: निदर्शनीय

remuneration to auditors: केवल निदर्शनीय को निदर्शनीय

remunerative price: [s. 8(2)(b), Tobacco Board Act] भावायुगी निदर्शनीय

remuneration returns: [s. 50(2)(b), Producible Cess Act] रद्दा भें निदर्शनीय।

render accounts: सभा भें

render defective: [s. 26(1), Trade Unions Act] उत्तरार्थ करना

render due accounts: to submit or lay before another (for consideration or approval) true accounts [s. 9, Indian Partnership Act] रद्दा भें; नीचे भें

render ineffective: [s. 9, prov., Employees' Provident Funds and Miscellaneous Provisions Act] अनुभव भें उत्तरार्थ करना

render unmerchantable: [s. 17(2)(c), Sale of Goods Act] अनुभव करना उत्तरार्थ करना

render useles: [s. 428, I.P.C.] निदर्शनीय करना; निदर्शनीय करना; निदर्शनीय करना

rendered an object of divine displeasure, shall be: [s. 123(a), prov. (a)(iii), Representation of the People Act, 1951] भें अनुभव का भावना हो करारार भें

rendered, services: [s. 5(1)(c), Asian Development Bank Act] की गई भें; तै। गई भें
rendition of accounts: giving of accounts , rendez-vous ; रेडिंस देना
rendition of accounts, declare for: रेडिंस देना करे या देने के लिए ; रेडिंस देना या देने के लिए
renew: to continue in force for a fresh period; to make new non-uniform
renewable: what is capable of being renewed in terms of the grant or
under the provisions of law [s. 72(e), T.P. Act] नबीकिरणीय
renewal for the same period: [s. 15(3), Arms Act] वास्तविक दिन
renewal lease-hold: [s. 72(e), T.P. Act] नबीकिरणीय एक्स्टेंश्न
renewal: an act of renewing any permission, grant, etc. [s. 71, T.P. Act]
नबीकिरण
renewal of bill: रेडिंस देना
renewal of the lease: [s. 64, T.P. Act] देना करे करे
replenish: लाभ, लाभ; लाभ
reply especially on the evidence: [Or. 18, r. 3, C.P.C.}
repose : नीरक्षण, विश्वास, प्रयोग
repose of the court: [s. 808(9), Income-tax Act] नीरक्षण
towards the proper payment of the amount of tax,
repent : to turn away from sin, from bad habits, from evil
repentance: the fact of occurring, appearing or being repeated again
repent the transaction: [s. 3(1)(f), Usurious Loans Act] संहार
favour of the defendant
reopening of assessment: [s. 146, Income-tax Act] नवीनीकरण
reorganisation: to bring under a new system
reorganisation of States: राज्य का नवीनीकरण
repair: 1. restoration of some material thing or structure by the
renewals of decayed or worn out parts, by refixing what has become
loose or detached
replacement of licence, permit etc : लेन, लेन
replacement of existing machinery: लेन, लेन
replace: I. to give back
repetition: the fact of occurring, appearing or being repeated again
repel: I. to drive, to resist or oppose effectively
repel: loosely or detached
repair: I. restoration of some material thing or structure by the
repair of decayed or worn out parts, by refixing what has become
loose or detached
repairs and renewals account: नीति, नीति
repair: to make or cause to be made good, to mend
repair: to make or cause to be made good, to mend
repair : to bring under a new system
repair: to correct or make good
repairs and renewals account: नीति, नीति
repair: to make or cause to be made good, to mend
repair: to make or cause to be made good, to mend
replaceable deposit balances: नवीनीकरण, नवीनीकरण
repayable on demand: [s. 2(a), Deposit Insurance and Credit
Guarantee Corporation Act] नवीनीकरण, नवीनीकरण
repayment of loans: [s. 280ZB(2)(i), Income-tax Act] नवीनीकरण,
repayment of loans and advances: नवीनीकरण, नवीनीकरण
repeal: abrogation of any law [s. 74, Indian Partnership Act and art.
395, margin, Const.] नवीनीकरण
repealed : नवीनीकरण
repeals and savings: [s. 297, Income-tax Act] नवीनीकरण, नवीनीकरण
repeat order: नवीनीकरण
repeated by like publication: नवीनीकरण, नवीनीकरण
repetition : the fact of occurring, appearing or being repeated again
repel: I. to drive, to resist or oppose effectively
repel: I. to drive, to resist or oppose effectively
repelling an imagined attack: नवीनीकरण, नवीनीकरण
response of the court: [s. 808(9), Income-tax Act] नवीनीकरण
towards the proper payment of the amount of tax,
repent : to turn away from sin, from bad habits, from evil
repentance: the fact of occurring, appearing or being repeated again
repent the transaction: [s. 3(1)(f), Usurious Loans Act] संहार
favour of the defendant
reopening of assessment: [s. 146, Income-tax Act] नवीनीकरण
reorganisation: to bring under a new system
reorganisation of States: राज्य का नवीनीकरण
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repair: to make or cause to be made good, to mend
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replaceable deposit balances: नवीनीकरण, नवीनीकरण
repayable on demand: [s. 2(a), Deposit Insurance and Credit
Guarantee Corporation Act] नवीनीकरण, नवीनीकरण
repayment of loans: [s. 280ZB(2)(i), Income-tax Act] नवीनीकरण,
repayment of loans and advances: नवीनीकरण, नवीनीकरण
repeal: abrogation of any law [s. 74, Indian Partnership Act and art.
395, margin, Const.] नवीनीकरण
repealed : नवीनीकरण
repeals and savings: [s. 297, Income-tax Act] नवीनीकरण, नवीनीकरण
repeat order: नवीनीकरण
repeated by like publication: नवीनीकरण, नवीनीकरण
repetition : the fact of occurring, appearing or being repeated again
repel: I. to drive, to resist or oppose effectively
repel: I. to drive, to resist or oppose effectively
repelling an imagined attack: नवीनीकरण, नवीनीकरण
response of the court: [s. 808(9), Income-tax Act] नवीनीकरण
towards the proper payment of the amount of tax,
repudiate : to reject (a charge etc.) with denial, as being quite unfounded or inapplicable; to disown or disavow [s. 215, Indian Contract Act] आदबा ; स्वरूप में क्षमा करना।
repudiate the suit : to disown or disavow the suit [Or. 32, r. 13(1), C.P.C.] जज के निर्देश कुर्सी।
repudiate the transaction : [s. 215, Indian Contract Act] प्रतिव्यय करना।
repudiated, treat : [s. 12(2), Sale of Goods Act] वाचक माना।
repudiation of contract : [s. 38(2), Sale of Goods Act] वाचक का प्रतिव्यय।
repugnancy : the extent to which contradiction ता का प्रतिव्यय।
rescission of contract: [s. 38(2), Sale of Goods Act] प्रतिव्यय का कार्य।
reservation of vacancies : भर्ती का कार्य।
reservation, emergency cash : आपत्ति ने निषेच्य भर्ती।
requisition in writing : [s. 188(1), Companies Act] निर्देशन के रूप में आपत्ति।
reservation officer : आपत्ति कार्यकारी।
reservation slip : नमूना सुन।
requisitioning consumer : [s. 22B(2)(iii), Indian Electricity Act] आपत्ति करने वाला आपत्ति।
requisitioning of public record : [s. 61(1)(c), Displaced Persons (Claims) Supplementary Act] आपत्ति करने वाला आपत्ति।
requisitionist : [s. 169(2), Companies Act] आपत्ति कार्यकारी।
re-rolled : पुन: विकसित।
reseal notice : और विकसित की सुसंधान।
reseal price : [s. 39, margin, Monopolies and Restrictive Trade Practices Act] खुद की सुसंधान।
rescind : to do away with; to annul; to cancel [s. 60(1), Institutes of Technology Act] कार्यकारी।
rescind the contract : [s. 43, ill. T.P. Act] विकसित का कार्य।
resemble: being similar or like.
reseal price : [s. 39, margin, Monopolies and Restrictive Trade Practices Act] खुद की सुसंधान।
research station, live-stock : आकाश की सुसंधान।
research scholar : आकाश की सुसंधान।
research and development assistant : आदबा और विकसित सहायक।
research and development inspector : आदबा और विकसित निरीक्षक।
research and development officer : आदबा और विकसित अधिकारी।
research and reference division : नियुक्ति और निमन्त्रण।
research assistant : आदबा नियुक्ति।
research associate : आदबा नियुक्ति।
research degree : [s. 18(3)(a), North-Eastern Hill University Act] आदबा नियुक्ति।
research fellow : आदबा।
research institute : [s. 10(e), Coir Industry Act] आदबा संपथ।
research of a medical name : [s. 43(4)(iii)(b), Income-tax Act] आदबा नियुक्ति।
research station : [s. 58(r), Mines Act] बार शोट।
research of a medical name : [s. 43(4)(iii)(b), Income-tax Act] आदबा नियुक्ति।
research : an investigation directed to the discovery of some fact; careful study of a subject [sch. II, item 3(d), Payment of Bonus Act] नियुक्ति; आदबा।
research and development assistant : आदबा और विकसित सहायक।
research and development inspector : आदबा और विकसित निरीक्षक।
research and development officer : आदबा और विकसित अधिकारी।
research and reference division : नियुक्ति और निमन्त्रण।
research assistant : आदबा नियुक्ति।
research associate : आदबा नियुक्ति।
research degree : [s. 18(3)(a), North-Eastern Hill University Act] आदबा नियुक्ति।
research fellow : आदबा।
research institute : [s. 10(e), Coir Industry Act] आदबा संपथ।
research of a medical name : [s. 43(4)(iii)(b), Income-tax Act] आदबा नियुक्ति।
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research and development officer : आदबा और विकसित अधिकारी।
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research fellow : आदबा।
research institute : [s. 10(e), Coir Industry Act] आदबा संपथ।
research of a medical name : [s. 43(4)(iii)(b), Income-tax Act] आदबा नियुक्ति।
research station : [s. 58(r), Mines Act] बार शोट।
research : an investigation directed to the discovery of some fact; careful study of a subject [sch. II, item 3(d), Payment of Bonus Act] नियुक्ति; आदबा।
reservation Supervisor

reservation : 1. money or its equivalent kept in hand or set apart usually to meet a specified liability or anticipated liabilities [sch. II, r. 1(v), expln., Companies (Profits Surtax Act) असमर्थ; 2. to retain or secure some right or profit for oneself or another by formal stipulation; to set aside a thing for some purpose or with some end in view; to keep for some use [s. 23(2), Sale of Goods Act] असमर्थ रखना; 3. something specially kept apart for future use or for a specific occasion [s. 48(3)(vii), Motor Vehicles Act] रखना

reserve account : [s. 30(4), Companies Act] असमर्थ रखना

reserve and adjustment : असमर्थ और अथवा नियंत्रण

Reserve Bank deposits : रिजर्व बैंक के अनुसार

Reserve Bank of India : [s. 1, Reserve Bank of India Act, s. 2(c), Industrial Finance Corporation Act and sch. 1, r. 1(xii)(a), Companies (Profits Surtax Act) असमर्थ रखना]

Reserve Bank of India remittances : भारतीय रिजर्व बैंक के अनुसार

reserve by way of answer : [Or. 18, r. 3, C.P.C.] बैठक के लिए असमर्थ रखना

reserve capital : असमर्थ पूँजी

reserve for discount on creditors : ठेलदार बूटा असमर्थ रखना

reserve for discount on debtors : कृति में असमर्थ रखना

reserve for doubtful debts : संदर्भ वा असमर्थ रखना

reserve forces : [s. 2(1C), Army Act] रक्षाकर्त्ता

reserve fund : a fund set apart by a company, firm or institution over and above its capital to provide for contingencies [sch. I, r. 1(xii)(a), Companies (Profits Surtax Act) असमर्थ रखना; [s. 23(2), expln., Income-tax Act] रखना निफ़ि

reserves deposits : असमर्थ निफ़ि निकालें

reserve, general : साधारण असमर्थ निफ़ि

reserves, hidden : अत्यंत असमर्थ निफ़ि

reserves judgment : [s. 69(2), Presidency Small Cause Courts Act] नियंत्रण रूप में अवश्य करने के लिए विवेचना

Reserve Police Inspector : रिजर्व पुलिस अधिकारी

reserve price : असमर्थ मूल्य

reserve, secret : पूरा असमर्थ निफ़ि

reserve share capital : [s. 98, Companies Act] रिसर्व जा पूँजी

reserve, specific : विशेष असमर्थ निफ़ि

reserve stock : असमर्थ आयक

the right of disposal : [s. 23(2), Sale of Goods Act] विक्रय करने का अधिकार अवश्य करना

reserved biding : an amount below which a property put up for auction is not to be sold [1st sch., app. D, form No. 21, C.P.C.] असमर्थ रखना

reserved for the consideration of the Presquent : [art. 31A, prov., Const.] प्रदेश के लिए अत्यंत असमर्थ

reserved forest : [ch. II, Indian Forest Act] असमर्थ वन

reserved price : a price announced at an auction as the least that will be entertained [s. 237, ill. (a), Indian Contract Act] असमर्थ बोधी

reserves and surplus : [sch. II, r. 1(4), expln., Companies (Profits) Surtax Act] असमर्थ बाल्य और अथवा

reserving a yearly rent : [s. 17(d), Registration Act] असमर्थ मास की असमर्थ बाल्य

reservoir : place where something is kept in store; a tank [s. 134(1), Cantonments Act] बाल्य; [s. 277, I.P.C.] बाल्य

reservoir division : समस्त बाल्य

resettlement : the act of settling again [s. 22(3), Damodar Valley Corporation Act] बैठने का अवश्य करना; [art. 7, prov., Const.] बैठना

resettlement officer : पुनःस्थापत्य अधिकारी

reshipment : the action of shipping again पुनः भंग करना

residence : 1. the fact or act of dwelling in a place for some-time [s. 106, T.P. Act and art. 16(2), Const.] निवास करना; 2. a temporary or permanent dwelling place निवास करना

residence, country : [s. 138, ill., Indian Succession Act] यथा निवास

residence, taken up : [s. 39, prov. (b), Guardians and Wards Act] यथा निवास करना

resident abroad : one who resides permanently abroad [s. 230(1), Indian Contract Act] विवेचना

resident but not ordinarily resident : जो निवासी है वह यथा निवासी नहीं है

resident clerk : निवासी श्रमिक

Resident Deputy Collector : निवासी उप अटलकर

resident fisheries development adviser : निवासी भीषण-द्वारा गैर-स्वायत्त

resident in India : a person who is residing in India [s. 2(42), Income-tax Act] भारत में निवासी

resident of India : a person who is a resident of India [s. 41(1)(i), Cost and Works Accountants Act] भारत में निवासी

Resident Officer : निवासी अभिनवी

resident tax payer : निवासी का भारत

residential accommodation : [s. 10(13A), Income-tax Act] निवास की भूमि; निवास स्थान

residential building : निवास स्थान

residential premises : [s. 7(4), Foreigners Act] असमर्थ पालन

residential quarter : निवास क्षेत्र

residential units : [s. 23(1A), Income-tax Act] निवास क्षेत्र

residential university : असमर्थ विश्वविद्यालय

residing : dwelling permanently or for a considerable period [s. 100(1), Cr. P.C.] निवास करना; निवास करना

residual capital : असमर्थ पूँजी

residual income : [s. 4(3), expln., Compulsory Deposit Scheme Act] असमर्थ आया

residual share : [s. 2(4), Indian Power Alcohol Act] असमर्थ पालनी

residual work : असमर्थ आया

residency gift : [s. 176, Indian Succession Act] असमर्थ दान

residuary legatee : the person to whom the residue of the estate of a testator is given after distributing legacies etc. or charges against the estate [1st sch., app. D, form No. 18(3), C.P.C.] अवधारित स्थान

resident fisheries development adviser : पुनःस्थापत्य अधिकारी

residual power : असमर्थ शक्ति

residential powers of legislation : [art. 248, Const.] असमर्थ निवासी शक्तियाँ

residue : something that remains after a part is taken, separated, removed or designated [s. 28(4), Indian Stamp Act] यथा भाग; अंश का अवशेष,

residuary proceeds : अवशेष का अवशेष

residuary proceeds of the money : [s. 28(3A), Industrial Finance Corporation Act] अवस्थिति

residuary proceeds of the property : [s. 85(3), Cr. P.C.] अवस्थिति संपत्ति

residuary proceeds of the term : [s. 200(2), Companies Act] अवस्थिति का अवस्थिति संपत्ति

residuary proceeds of the term : [s. 318(4), Companies Act] अवस्थिति का अवस्थिति संपत्ति

resign : to give up an office [art. 90(b), Const.] अवस्थिति भरना

resign to give up an office [s. 123(4), C.P.C. and s. 5(1)(b), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] यथा भरना; अवस्थिति भरना

resign his office : [s. 5(2), Faridabad Development Corporation Act] अवस्थिति भरना

resignation : अवस्थिति भरना

resignation addressed to the Vice-President : [art. 56(2), Const.] अवस्थिति की अवस्थिति भरना
resist the enforcement: [s. 7(3), Arbitration (Protocol and Convention) Act] अरेन्जमेंट के प्रणाली का प्रति
resistance: passive and active opposition [s. 224 and 225, I.P.C.] अवरोध
resistance movement: [art. 13(2), Geneva Conventions Act] विदेशी अवरोध
resistance to delivery of possession: [Or. 21, r. 97, C.P.C.] कक्षा का पीड़ित का व्यक्ति निर्णय
resistors: [5th sch., item 17, Income-tax Act] रिस्टर
res judicata: a case or suit already decided [s. 11, C.P.C.] पूरा न्याय [रिजवीडेंट]
resolution: something that is resolved; something that is determined upon [s. 9, Companies Act] समन्वय
resolution cannot be proceeded with: [s. 224(2)(d), Companies Act] रिजल्ट के लिए लगभग निर्णय
resolution has or has not been carried: [s. 178, Companies Act] समन्वय पहलो नया है या नया है नया है
resolved to be capitalised: [sch. I, table A, interpretation 97(1)(a), Companies Act] रिजल्ट हो रहा है या नया है नया है
resort: to make one come or go up especially habitually or frequently [art. 1, C.P.C.] रिसर्ट
resort, place of public: [s. 2(10)(iv), Emigration Act] रिसर्ट प्रावधान का नया शर्त
resort to any act or practice: [s. 161(6), Industries (Development and Regulation) Act] रिसर्ट करना या प्रति करना
resort to other similar practices: ऐसे ही करना या अन्य रिसर्ट करना
respective meanings: respective liabilities:
respective claims: respective terms: respective periods or determined or prescribed times
respective promises:
respective shares: [s. 155, Indian Contract Act] अपने-अपने शेयर
respective terms: respective periods or determined or prescribed times [1st sch., app. F, form No. 8, C.P.C.] अधिकार
respectfully:
respondent: a party called upon to respond or answer a petition, a claim or an appeal [Or. 22, r. 11, C.P.C.] विवाद
respondentia: [s. 12, Marine Insurance Act] विवादी पात्र
respondentia bond: a bond executed in a foreign port, by the master of a vessel, for the repayment of advance to supply the necessary of the ship together with such interest as may be agreed upon [s. 29(a), No. 56, Indian Stamp Act] व्यक्ति बांड विवाद
responding adjustment: व्यक्ति समापन
return: 1. a report of a formal or official character giving information as to the number, amounts etc. of the subjects of inquiry [Or. 5, r. 18, C.P.C.] विवरण; 2. the action of returning [s. 25(3), Sale of Goods Act] वापसी; [s. 168, Indian Contract Act] वापसी; 3. to give or render back (to a person) वापस करना; विवरण; 4. to elect निवित्त करना

return a verdict: the expression of opinion finally and authoritatively जन्तु देना

return checker: विवरण मटलावा

return delivery clerk: विवरण पुनःवस्थापित लिखित

return journey: [s. 4(1), Salaries and Allowances of Members of Parliament Act] वापसी के लिए निवास; वापसी यात्रा

return, monthly: निजीकरण लिखित

return of chargeable profits: [s. 5(1), Companies (Profits) Surtax Act] भारी से वापसी

return of documents: [s. 78(b), Registration Act] दस्तावेज की विवरण

return of gifts: [s. 13, Gift-tax Act] दर्शन की विवरण

return of income: [s. 10(30), prov., Income-tax Act] जात की विवरण

return of post: वापसी पत्र

return of the Nazr: [app. B, Form No. 12, C.P.C.] नजर की विवरण

return of wealth: [s. 14(1), Wealth-tax Act] वस्त्र की विवरण

return port, proper: वापसी बंधन

return, sales: विवरण विवरण

return the bill: [art. 201, prov., Const.] विवरण लेकर देना

return thereto: वापसी विवरण

return ticket: [s. 3(6), Indian Railways Act] वापसी निर्देश

return to his ship or quarter: [s. 31(4)(b), Navy Act] अपने शत्रु या स्वार्थ के पल्ले वापस

return warrant: वापसी आदेश

returning as jurymen: entered in an official report or return as having been selected as a juror [s. 229, I.P.C.] पुनः नियुक्त करना

returning candidate: [s. 79(I), Representation of the People Act, 1951] विनियमित विज्ञापन

returned, nomination shall be: [Or. 26, r. 4(3), C.P.C.] कृतित्व लोकायत आया

returned emigrants: [s. (4d), Emigration Act] वापसी करने वाली

returned letter office (D.L.O.): [s. 1, prov., Const.] वापसी अखंड

Returning Officer: [s. 21, Representation of the People Act, 1951] विनियमित आदेश; विनियमित अवधि

returns: proceeds; income in relation to the means by which it is produced [s. 6, expln. I, Indian Partnership Act] कृति

returns and reports: [s. 35, Road Transport Corporations Act] विनियमित और निकट

revalidation: पुनर्विवरणकरण

revalidation: पुनःविवरण

revaluation account: पुनःविवरण तृतीय; पुनःविवरण बायत

reveal: to disclose; to divulge [s. 17(a), Drugs and Cosmetics Act] विक्रय देना; इमान देना

revenge: vindictive retaliation [s. 114, Ill, Indian Evidence Act] प्रतिशोध

revenue: 1. the annual or periodical yield of taxes, excises, customs, duties and other sources of income that a nation, state or municipality collects and receives into the treasury for public use [s. 135(2), C.P.C.] राजस्व; 2. income from any source [s. 2(1)(a), Income-tax Act] राजस्व

revenue account: [s. 42(2), Assam Reorganisation (Meghalaya) Act] राजस्व सम्पत्ति

revenue administration: [s. 4(6), Guardians and Wards Act] राजस्व नियन्त्रण

revenue administration of a division: [s. 3(14), General Clauses Act] भाग का राजस्व नियन्त्रण

revenue advances: राजस्व अवैध

revenue agent: a person admitted under the Legal Practitioners Act, 1879, as a revenue agent [s. 135(2), C.P.C.] राजस्व अवैध
reversioner in possession: [s. 15(e), Specific Relief Act] the person in possession who is a reversioner.

reversioner in remainder: [s. 15(0), Specific Relief Act] the person in remainder who is a reversioner.

revert: to return to the former possessor or proprietor or his heirs.

review: the process under which a court in certain circumstances can reconsider its own judgment; a general survey or re-examination; a retrospective review of past actions etc. [Or. 47, r. (1), C.P.C. and art. 137, Const.]

review board: [s. 13(6), Factories Act] a board for the purpose of reviewing decisions of the Factory Inspector.

review, keep under: [s. 44(2), C.P.C.] to keep under review.

review order: [s. 15(1), Specific Relief Act] an order to review a decision.

reviewer: [s. 27, Indian Copyright Act] a person appointed by the Controller of Publications to act as a reviewer.

reviewing officer: [s. 50, C.P.C.] an officer appointed to review the conduct of another officer.

review of judgments or orders by the Supreme Court: [art. 137, margin, Const.] a process by which the Supreme Court can review its own judgments.

review of pay scale: [s. 19(6), Estate Duty Act] a process by which the pay scale of an officer can be reviewed.

revisional jurisdiction: [s. 11(4), Suits Valuation Act] the power of a court to review its own judgments.

revision: the act of examining again in order to remove any defect or grant relief against the irregular or improper exercise or non-exercise of jurisdiction by a lower court. [s. 115, C.P.C.]

revision committee: [s. 15(4), Specific Relief Act] a committee to review a decision.

revision, court of: a court having jurisdiction to exercise the power of revision.

reviewing committee: [s. 38(2), C.P.C.] a committee to review a decision.

review committee: [s. 18(2), C.P.C.] a committee to review a decision.

revised budget estimate: [s. 37(1), Factories Act] an estimate of the budget.

revised leave rules: [s. 9(a), prov. (b), Industrial Disputes Act] revised rules for leave.

revised pension rules: [s. 10(10), Income-tax Act] revised rules for pension.

revised return: [s. 139(5), Income-tax Act] a revised return.

revised tender: [s. 139(5), Income-tax Act] a revised tender.

right of lien: [s. 46(2), 47 and 48, Sale of Goods Act] a right to hold goods as security for a debt.

right, ideas of: [s. 300, excep. 2, C.P.C.] right to ideas as an original creation.

right in personam: [s. 10, Stage-Carriages Act] right in personam to a contract.

right: to receive or to have something; a claim or title to any subject matter whatsoever; legal title to property.

right, deliver on demand: [s. 126, T.P. Act] a right to deliver on demand.

right to be heard: [s. 20, T.P. Act] a right to be heard.

right of audience: [s. 121, Presidency-towns Insolvency Act] a right of audience.

right of contribution or indemnity: [s. 19(6), Estate Duty Act] a right to contribution or indemnity.

right of defence: [s. 300, excep. 2, T.P. Act] right to defend.

right of disposal: [s. 25(2), Sale of Goods Act] right to dispose.

right of disposition: [s. 124, Carriage by Air Act] right to dispose.

revocable transfer of assets: [s. 61, Income-tax Act] a transfer of assets which can be revoked.

revocable for a specified period: [s. 62(2), Gift-tax Act] a gift which can be revoked for a specified period.

revocable or an irrevocable trust: [s. 49(1)(d), Income-tax Act] a trust which can be revoked or which cannot be revoked.

revocable of a specified period: [s. 8(6), Gift-tax Act] a gift which can be revoked for a specified period.

revocation of contract: [s. 3, Indian Contract Act and s. 61, Indian Esasments Act] revocation of a contract.

revocation of acceptance: [s. 3, Indian Contract Act] revocation of acceptance.

revocation of determination order: [s. 25(2), Sale of Goods Act] revocation of a determination order.

revocation of licence: [s. 10, Stage-Carriages Act] revocation of a licence.


revoke: to call back; to rescind; to cancel; to annul by recalling or taking back. [s. 42, T.P. Act] revocation.

revocation of decision: [s. 3, Indian Contract Act] revocation of a decision.

revocation of the transfer: [s. 42, T.P. Act] revocation of a transfer.

revocable transfer of assets: [s. 61, Income-tax Act] a transfer of assets which can be revoked.

revocable of a specified period: [s. 62(2), Gift-tax Act] a gift which can be revoked for a specified period.
right of minorities:

right of minorities to establish and administer educational institutions:
[art. 30, margin, Const.]

right of objection:
[art. 8, Limitation Act]

right of President to address and send messages to Houses:
[art. 86, margin, Const.]

right of priority:
[ss. 530(4)(i), Companies Act]

right of private defence:
[ss. 96, 97 and 98, I.P.C.]

right of private defence of property:
[ss. 101, I.P.C.]

right of re-entry:
[ss. 6(b), T.P. Act]

right of re-sale:
[ss. 461(c), Sale of Goods Act]

right of self defence:
[s. 4(3), Naval and Aircraft Price Act]

right of stopping the goods:
[ss. 46(1)(b), Sale of Goods Act]

right of stranger:
[Or. 33, r. 10, C.P.C.]

right of subrogation:
[ss. 95, T.P. Act]

right of suit:
[ss. 91(2), C.P.C.]

right of support:
under the English and Indian Law every owner of land has a natural right to the undisturbed support from the subjacent or adjacent soil belonging to another person, the right of support, the right to reassume power, the right to re-enter, the right to remove Supreme Court:
[art. 32(1), Const.]

right to participate in profits:
[s. 2(32), Income-tax Act]

right to privacy:
the right to be let alone, the right of a person to be left in peace, the right to receive dividends:
[ss. 207(e), Companies Act]

right to recover loans:
[ss. 36(3), Industrial Finance Corporation Act]

right to redeem:
[Or. 34, r. 3(1), C.P.C.]

right to future maintenance:
[ss. 60(1), prov. (n), C.P.C.]

right to hold situation:
[ss. 21, expln. (2), I.P.C.]

right to protection:
[art. 14, heading, Const.]

right to future compensation:
[art. 22(1), Const.]

right to cover:
[art. 29(1), Const.]

right to counsel:
the right under which the constitutions of many of the States, everyone accused of crime is entitled to have the assistance of counsel for his defence, in some jurisdictions the right is confined to capital cases

right to consult:
[art. 22(1), Const.]

right to discharge his covenants:
[ss. 38, expln. 11, III. (c), Indian Easements Act]

right to claim any civil or other remedy:
[art. 86, margin, Const.]

right to claim the authorship:
[ss. 57(1), Copyright Act]

right to compensation:
[ss. 11(3), Workmen’s Compensation Act]
rights conferred: [art. 13(2), Const.] दायित्व क्षमता
rights in good faith without notice and for value: [s. 27(2)(c), Specific Relief Act] स्पेशिफिक रिलीफ अधिकार]
rights inter se: [s. 364, Companies Act] व्यवसायिक]
rights of citizenship of certain migrants to Pakistan: [art. 6, margin, Const.] पाकिस्तान के नागरिकता का साथ
rights of citizenship of certain persons of Indian origin residing outside India: [art. 8, margin, Const.] भारत के बाहर रहने वाले भारतीय उपभोक्ता के नागरिकता का साथ
rights of certain persons who have migrated to India from Pakistan: [art. 177, margin, Const.] पाकिस्तान के बाहर रहने वाले भारतीय उपभोक्ता के नागरिकता का साथ
rights of Ministers and Advocate-General as respects the Houses: [art. 117, margin, Const.] मंत्री और अध्यक्ष के नागरिकता का साथ
rights of Ministers and Attorney-General as respects Houses: [art. 88, margin, Const.] मंत्री और अध्यक्ष के नागरिकता का साथ
rights of pasture: [s. 12, Indian Forest Act] वनस्पति का साथ
rights to ways: [s. 2(6), Registration Act] रोड का साथ
rigid: stiff, unyielding, not plain or flexible; firm; hard अङ्कीय; कीर्ति; अव्यय
rigorous: characterised by rigour; rigidly severe or unbending [s. 122(8), Cr. P.C.] वीरत्व; कीर्ति
rigorous imprisonment: imprisonment under which the convict has to do hard labour [s. 53, 4thly, I.P.C.] कारागार; [s. 426(3), Cr. P.C.] कीर्ति कारागार
curious, that is with hard labour: [s. 53(1), I.P.C.] औन अवध; कीर्ति भाग
Rinderpest Officer: रिंडरप्ले सहायक
riot: violent disturbance of peace by an assembly or body of persons; an outbreak of active/violence [s. 146, I.P.C. and s. 144(1), Cr. P.C.] रॉयट; कूडर
rioters: [s. 3(x), Army Act] नागरिक; कूडअ
riotous or violent behaviour: [s. 9(b), Payment of Bonus Act] वीरत्वक या वीरत्वक आवश्यकता
riparian owner: [s. 4, ill. (f), Indian Easements Act] नदी का निवासी; हड़प्पै
Risaldar: रिसालदर
Risaldar Major: रिसालदर मेजर
rise: an increase [s. 212, ill. (d), Indian Contract Act] बढ़ोत्तरी; बढ़ा
rise to higher levels: [art. 51A(j), Const.] न्यू स्तरों को बढ़ा
risk: the chance or hazard of commercial loss; hazard [s. 81, expin. and s. 87, I.P.C.] रिस्क
risk insured against: [s. 25(2), Marine Insurance Act] रिस्किंग किस्मा शीर्ष किया गया है
risk of deterioration in the goods: [s. 40, Sale of Goods Act] माल में हाय की झूठी
risk passes to the buyer: [s. 8, Sale of Goods Act] निवासी बनाने का संकेत होता है
risk purchase: रिस्किंग खरीद
risk sale: रिस्किंग बिक
risk, to take a: रिस्किंग उपभोक्ता
rites and ceremonies of marriage: [s. 7, Hindu Marriage Act] हिंदू विवाह क्रियाकलाप
rival claims: [Or. 20, r. 14(2), C.P.C.] परसार विविधता दास
rival claims to pre-emption: [Or. 20, r. 14(2), C.P.C.] परसार के परसार विविधता दास
terminology division: नीची अन्वेषण रूप
river side: [s. 17(2), Land Acquisition Act] नदी की तरफ
river stream: नदी प्रवाह
river valley: [long title, Inter State Water Disputes Act] नदी का उपनगर
river valley project: नदी का उपनगर
river box: नदी बांध
riveter: लोबर
routine work: [s. 2(0)(9), Employment Exchanges (Compulsory Notification of Vacancies) Act] रोजगार
rover: [s. 2(c), Marine Indurance Act] रोवर
rovino enquiry: an enquiry unrestricted as to location or area of concern.
rowboat: [s. 3(39), Merchant Shipping Act] नाव यात्राएँ
Royal Charter: charter of the British Sovereign [s. 3(e), Land Acquisition Act] राजकीय लिस्ट
Royal Navy: [s. 188, margin, Navy Act] राजनीति
royalty: dues payable to a land owner for mining rights; sums paid for the use of a patent; percentage paid to an author by a publisher on the sale of his book [s. 22(2)(a), Coal Mines (Nationalisation) Act and s. 26, Indian Stamp Act] विनाशकर
Rubber Production Commissioner: [s. 188, margin, Rubber Act] राजनीति
rules as to evidence: [s. 130, Navy Act] राजनीति
rules and regulations: [s. 123(1), C.P.C.] राजनीति
rules for professional propriety: [s. 123(1), C.P.C.] राजनीति
rules for the more convenient transaction of the business of the Government of India: [s. 37(3), Const.] राजनीति
rules of evidence: [s. 182(b), Citizenship Act] राजनीति
rules of insolvency: [s. 64(2), Sale of Goods Act] विनाशकर
rules of procedure: [s. 18(5) Unit Trust of India Act and art. 118, margin, Const.] राजनीतिक रूप
rules regulating the procedure: [art. 87(2), Const.] विनाशकर
rules shall prevail: [s. 47, State Financial Corporations Act] विनाशकर
ruling: a judicial decision; an authoritative pronouncement निर्देश
rural development: [s. 77(3), Const.) विनाशकर
rural areas: [s. 31A(2)(a), (ii) Ryotwari settlements] विनाशकर
rural development officer: [s. 31A(2)(a), (ii), Const.] राजनीति
rules as to the evidence: [s. 130, Navy Act] राजनीति